

**National Human Rights Commission
Bonded Labour/ Research Section**

Sub: Visit report of Dr. Vinod Aggarwal, Special Rapporteur, NHRC to Ahmadnagar District Jail, Maharashtra on 28th February, 2020

Dr. Vinod Aggarwal, Special Rapporteur, NHRC visited Ahmadnagar District Jail, Maharashtra on 28th February, 2020 to understand the living conditions of the prisoners and under-trials & to see whether rights of theirs are being respected by the local jail administration or not. The observations and recommendations that emerged from the visit are mentioned below:

Observations/ Key Information obtained:

1. Jail Infrastructure:

- The jail building is more than 80 years old and in need of necessary renovations.
- Repairs to seepage and leakage problems need to be undertaken.
- A new barrack is under construction but it does not increase the jail capacity significantly to solve overcrowding.
- Construction of a kitchen with necessary equipment is needed.

2. Jail Population:

- The Jail is built to house 69 prisoners and at present there are total of 173 inmates, that is, there is 250% occupancy. This shows significant overcrowding in the jail.
- There is no female ward in the jail.
- There are only 4 barracks and per person space is low. In fact, it came to the fore that these barracks have a capacity of only 50 inmates, which means actual overcrowding is more than 350%.
- A significant number of inmates (164 out of 173) are Under-Trial Prisoners (UTPs), 12 of whom have been there for more than 2 years.
- Cleaning activities are undertaken by the UTPs. However, the wage rates are found to be low. Also, UTPs are made to work in the kitchen as well.

3. Health facilities:

- There must be at least a 10 bed hospital in the jail, but no hospital has been constructed, though 7 beds are available.
- The OPD is run by a compounder and no doctor is available on general duty.

4. Personnel:

- There is no significant shortage of personnel. 39 of the sanctioned 42 posts have been filled. The posted doctor is under suspension and no posts have been created for other health staff, psychologist and cooks.

- However, the sanctioned posts are according to the sanctioned capacity of inmates in the jail, therefore they do not meet the present needs since there is significant overcrowding.

5. Custodial Deaths:

- There has been no case of unnatural death in the prison in the last three years.
- It is observed that magisterial inquiry has not been conducted timely in the older cases.

6. There is significant variation in visitation rights of the prisoners in comparison to other states. Visits are restricted only to immediate blood relatives and that also after police verification.

Recommendations:

i. Infrastructure:

- A certificate of worthiness of the conditions of the jail building may be obtained from the appropriate authorities since it is an old construction.
- The kitchen requires necessary renovations such as wire mesh in windows and automatic door closures.

ii. Employment of inmates

- The wage rates for the inmates must adhere to BPRD norms,
- UTPs must not be made to work in the kitchen and the post of cook should be created.

iii. Visitation Rights:

- The restriction on visits and police verification of immediate blood relatives for visitation must be urgently re-examined. Uniformity of these rules across the country must be aimed.

iv. Cases of UTPs who have spent more than 2 years in the jail must be reviewed and delay must be examined.

v. Provision of escorts for presentation of inmates in the court may be expedited.

vi. The concerned administrative wing of the Commission must ensure that the magisterial inquiry report is filed positively within 30 days after the unnatural death.

e-office
632/ce/2020
17/03/2020

Dr Vinod Aggarwal, IAS (Retd.)

MBBS (AIIMS) PGDGM (Geriatric Medicine)
Special Rapporteur for Central Zone,
9910093988 (mobile)

Dated 10th Mar, 2020

Dear *Shri Soudeep*,

Please refer to letter no 16/1/2019/Coord. dated 31/01/20 of NHRC, by which a tour program for Maharashtra was approved.

The tour report-1, about the cases referred by the NHRC, about human rights violations, to the state of Maharashtra. It was very difficult to contact officers in the home department. No one was aware of my program and after going around for long time through personal contacts, I could talk to ACS, Home Mr Shrikant Singh. With great difficulty information has been gathered. The report-1, is from p 1-5, and annexure-1 to the report, is p 6-14 and annexure-2 is p 15-22, on a proforma designed by undersigned to get a better reflection of the program. The matter have been partly responded after many years and need lot of improvement.

Ms. K.P.

Report-2, is after discussion and field visit to MG NREGA scheme running in district of Thane. The report -2, is from p 23-28, and annexure to the report on a proforma designed by undersigned to get a better examination of the program. The report submitted by district administration is from p 29- 44.

15/03/2020
18/3/2020

Report-3, is from p 26-30, is based on visit to central jail Nashik. The annexure-1 is from p 50-64 and annexure -2 (p 65-71) to the report on a proforma designed by undersigned to get a better examination of the program., which goes beyond the format developed by NHRC.

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The report-4, is from (p72-76) is about the MG NREGA scheme in district of Nashik. The report gives details of many shortcomings of the program in the district and Sinnar block. The annexure A are the document submitted by the district

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authorities which are from p 77-83. The annexure-B, to the ,
submitted by the block authorities of Sinnar block for Khamble
and Pathare Bhurd panchayata which are from p 84-91.

Report-5, is from p 92-95, is based on visit to district jail
Ahmadnagar. The annexure-1 is from p 96-110 and annexure -2
(p 111-113)is the report gathered on a proforma designed by
undersigned to get a better examination of the program., which
goes beyond the format developed by NHRC.

The recommendations in each report are given separately, which
may be perused for further action.

with regards

Yours Sincerely


10/3/20.
Dr Vinod Aggarwal

Shri Jaideep Govind
Secretary General,
NHRC

Dr Vinod Aggarwal, IAS (Retd.)

M B B S (AIIMS) MBA. P G (Dip) Geriatric Medicine,
Special Rapporteur for Cent. & West Zone

Dated: 10th Mar, 20

Dear

I visited Maharashtra as per approval of NHRC, vide letter no 16/1/19- Coord, dated 31/01/20. The tour report-1, is about the cases referred by the NHRC, about human rights violations, to the state of Maharashtra. It was very difficult to contact officers in the home department. No one was aware of my program and going around for long time through personal contacts, I could talk to Addl. Chief Secretary, Home Mr Sarikant Singh. With great difficulty information has been gathered. The report-1, is from p.1-5 and annexure-1 is from p 6-14 and annexure-2 is p15-22. The matters have been partly responded after many years and need lot of improvement.

The report 2 is about MG NREGA running in district of Thane. The report-2 is from p-25-28 and annexure to the report is on 29-44.

The report-3 (p. 45-49) is based on the visit to Central Jail Nashik. The annexure-1 is from (p. 50-64) annexure-2 (p.65-71) is the report gathered by undersigned on a certain parameter which require going beyond the format developed by the NHRC.

The report 4 is from (p-72- 76) is about MG NREGA in district of Nashik. The report gives details of many shortcomings of the program in district and Sinnar block. The annexure A are the document submitted by district authorities which are from (p-77-83). The

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annexure B is the report submitted by block authorities of Sinnar block for Khamble and Pathare Bhurd panchayats which are from (p-84-91)

5th report (p. 92-95) is based visit to Ahmednagar district jail. The annexure-1 is from (p. 96-110) annexure-2 (p.111-113) is the report gathered by undersigned on a certain parameter which require going beyond the format developed by the NHRC.

Yours Sincerely,


Dr Vinod Aggarwal.

Shri Jaideep Govind
Secretary General,
NHRC

Report 1, about the National Human Rights matters sent for comments and are pending state of Maharashtra by Dr. Vinod Aggarwal, Sp. Rapporteur, NHRC on 25th February , 2020.

The Constitution of India provides certain basic rights to all its citizens irrespective of their gender, age, religious inclinations, caste or ethnicity. Any government cannot interfere in the exercise of human rights such as right to liberty, right to the freedom of thought and expression, right to religion and right to equality before law. The constitution has provided Judiciary with the power to protect the fundamental rights of Indian citizens. Human rights are moral principles or norms that describe certain standards of behavior of humans and are regularly protected as rights, in state and international law. They are commonly understood as inalienable, fundamental rights "to which a person is inherently entitled simply because she or he is a human being" and which are "inherent in all human beings", regardless of their age, nation of origin, location, language, religion, ethnicity, or any other status. They are regarded as requiring empathy and the rule of law and imposing an obligation on persons to respect the human rights of others, and it is generally considered that they should not be taken away except as a result of a procedure based on specific circumstances. For example, human rights include freedom from unlawful imprisonment, torture & killing by execution. Thus based on the Human rights violations complaints cases which were referred by the NHRC to state of Maharashtra was tried to be examined in which more than 90 of the cases were of police and jail atrocities.

Police and Jail atrocities amounting to HR Violations: According to the reports of various organizations, hundreds die in Indian police stations and jails, even before they get a complete fair trial. The number is alarming for a country boasting to be the World's greatest democracy and where the Constitution provides for a free trial to all in the court of law. Communal and Caste violence, amounting to HR violations- which resulted in many lives lost. Atrocities on SC, ST and OBC are well known our country for punishing the perpetrators of these atrocities, special acts have come up. the cases of burning of homes, crops and grain in the house along with beating mercilessly where even loss of limb or breaking of bones are well known where some cases of burning which result in death is also known. Authorities continued to use

laws on sedition, defamation, and counter-terrorism to crack down on dissent, against freedom of speech and agitate against excesses of authority was seen in the country. The governments in the center or the state or senior officers in the authority have used their power to gain assets by silencing their opponents by show of strength or by implicating in false cases. Each and every government, who so ever has been in power, in India, has used the state authority to silence their opponents and that is my view. The reason is that the roots of democracy have not grown to the extent and lack of legal aid and cost of legal aid is too much that a common man is not able to his rights get implemented through the courts.

Journalists faced increasing pressure to self-censor due to threat of legal action, smear campaigns and threats on social media, and even threats of physical attacks. In August, the government withdrew its controversial proposal to monitor social media and online communications and collect data on individuals after the Supreme Court said it would turn India into a "surveillance state." The freedom of press had been restricted on the pretexts of protecting democracy, instilling communal harmony etc. There are incidents when a person was booked under relevant sections for terrorism, just for printing something unacceptable to the serving governments. The Indian government has a great influence on its media.

Based on the cases of Police and jail atrocities which are referred by the NHRC to the state of Maharashtra and few cases of the other rights violation of human rights like freedom of press or caste violence which are atrocities on STs & SCs or minorities or other weaker sections of the society.

The report received from the state government is enclosed, following are the recommendation:

1. It would be important that **state government must create a position of joint secretary in home department** to deal with all cases of the human rights violations which should include the references made by the NHRC. It seems there is no officer designated in the state government and in a way no one was there to deal with the subject. I could meet Additional Chief Secretary (home) Mr Shrikant Singh, with great difficulty and personal effort, who still felt, he may not be right person to deal with the subject. But he could not direct me to right person of a rank sufficiently

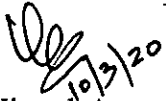
senior to deal with the subject in the question. It would be desirable that there should be a post at least a Joint Secretary level position in state government, who should look into the complaints about human rights violation. The same person could collate to the matters referred by the NHRC or the State Human Rights Commission or direct complaints of high handedness of police and jail authorities which make the majority of such complaints.

2. The other point which emerged from the reports, submitted by the home department, in annexure-1, is that cases of 2011 are still pending which have reminders for more than 5 years. It is of importance that in matter of jail or police custodial deaths the magisterial reports remain pending in the state government. In a case no 1520/13/23/2011 PCD of NHRC, where last letter sent from NRHRC is 29/8/17 where Raju Thomas Nadar, died in police custody, the proof of payment has been sent on 3 Jan 2020, by Deputy Commissioner Police Pune. How much worse could be state of affairs can go where a man must have died in police custody long time back, what happened in police inquiry about the custodial death has not been informed but some compensation has been paid in ten years. Therefore, pointing out to the matter of custodial deaths, it has be taken on priority and all such cases should be taken to logical conclusion with one year of the death. If the National and State commission together after dividing the work formally, can't dispose of cases of custodial deaths in one year what real purpose, for the commission are sitting for. This looks to me, one of the most important component of work of human rights commissions, that cases of custodial deaths are examined timely and if some authority is responsible for torture, he/ she is taken to task. All such cases in Maharashtra are in large numbers, as reflected in various tables submitted by the home department of the state government.
3. In case on 2806/13/23/2015, of annexure-1, the last letter from NHRC is 6-3-19 in which police harassment has been complained, but the reply sent on 26/9/19 has sent a proof of payment. The details are not really given to further comment, it would be desirable the concerned section of NHRC may look in to the matter, but clearly it is a case of 2015, which could have been resolved earlier.
4. In a case no 228/13/21/2011 PCD of NHRC of annexure-1, in the case of custodial death of Mangesh kumar Kale the SP Osmanabad has sent proof of payment almost 8-9 years of the incident and which is state of affairs acceptable in the country. In a case no 391/13/30/2011 PCD of custodial death, the report sent by 30/9/2019, by Deputy commissioner Ulhas nagar.
5. In a case no 1324/13/1/2015 PCD of custodial death of annexure-1, the report sent by 2/5/2019, by SP Ahmednagar, after 4 years need to be examined by the concerned wing of NHRC.

6. In a case no 1943/13/1/2017, of annexure-1, for making a reference to DM Ahmednagar, that the case belongs to women and child department, the concerned department has task 2 years and they considering matter being disposed off.
7. In other cases are of 1807/13/32/2016, case no 655/13/17/2019, cases no 600/13/20/2013, 969/13/33/2017 of NHRC of annexure-1, are of sexual harassment a delayed action of police has been seen despite of taking up of the matter referred by the commission.
8. In a case number 2297/13/30/2013, of annexure-1, it has been mentioned that a complaint referred about of 3 employees of Anuradha Industrial Area reported by Rajhans Bansal, chief editor. It has been replied, that matter has been referred to Principal Secretary, Rural Development, when and by which letter, nothing has been mentioned, which requires a detailed report by the state government.
9. In a case number 1155/13/30/2008-09, of annexure-1, it has been mentioned that a complaint referred by Kalandar Aulad Hussain and Kamar Kalandar Hussain where NHRC has sent last reminder by 21/02/18 to state government, in which it has requested to withdraw the show cause notice due to matter is being sub-judice, in the session court kalyan vide letter dated 11/09/19 but information need to be verified by the NHRC.
10. In a case number 369/13/30/2014, of annexure-1, it has been mentioned that a complaint referred by where NHRC has sent last reminder by 27/10/17 to state government, in the matter of Sanjay s/o Bishram and others, it has been sent to NHRC, regarding action to divisional commissioner Nagpur on 2/11/17.
11. Similarly other cases need to be seen in this light all other cases where all the half hearted report submitted by the state government need to be examined. All the cases show mishandling of all matters as reports are delayed for years together in majority of the cases. The files were not shown. But it would be important that the records may be matched with the information gathered and it may become useful. It would be important before sending for comments that first it may be collated with the records of various cases described in various tables by the jail and police department of the Maharashtra government.
12. In the prison side of the report if go through the cases mentioned in the report. In the matter of cases of NHRC 467/13/30/2014-JCD, 1294/13/12/2018-JCD, 1627/13/23/2014-JCD, and 2310/13/14/2013-JCD, of annexure-2, where last reminders are given in late 2019, to various Suptd. of jails. The reply is similar that monetary compensation case for next of kin(NOK) of deceased prisoner and the report has been submitted to the ACS(A&S) Home Dept. respectively by vide letters no 10298 dated 30/12/19, 9174 dated 19/11/19, 2084 dated 28/02/20 and 240 dated

07/01/20. I all cases matter is pending with the home department. These matters the final report may be submitted to the NHRC.

13. In the prison side of the report if go through the cases mentioned in the report. In the matter of cases of NHRC 2116/13/10/2013-JCD, 2866/13/30/2013-JCD, 1119/13/30/2011-AD, and 1797/13/0/2017-OC, of annexure-2, where last reminders are given in late 2017, to various Suptd. of jails. In these cases the compensation to next of kin of Rs One lakh has been sanctioned 5 to 7 years after the incidence. This is a too much delayed payment to the



Dr. Vinod Aggarwal
Sp. Rapporteur.

1. Annexure- 1, report submitted by home(police) department in 3 tables in 7 pages
2. Annexure- 2, report submitted by home(jail) department in 3 tables in 13 pages

Table -1

For such cases where Final report by state Govt sent to NHRC

Sl. No.	Case No. of NHRC	Date of letter NHRC	Dt of Receipt in state	Name of Complaint	In Brief sub of com. wrt to IPC	Final report on the complaint and report sent to NHRC	Report accepted by NHRC or not , if yes closure no.
	1520/13/23/2011-PCD	29.8.2017		Dy.CP, pune	Raju Thomas nadar / custodial death	Proof of payment has been sent to NHRC vide letter dated 3.1.2020	-
	2806/13/23/2015	6.3.2019	12.3.2019	Abhishek bhatnagar	police harrasement	Proof of payment has been sent to NHRC vide letter dated 26.9.2019	-
	228/13/21/2011-PCD	24.12.2018		Sp,Osmanabad	Mangesh kumar kale / custodial death	proof of payment is sent to nhrc vide letter dated 1.1.2020	-
9	912/13/17/2017	15.1.2019	22.1.2019	ankita kamlesh shah	police harrasement	Proof of payment has been sent to NHRC vide letter dated 3.1.2020	-
	1000/13/16/2013-PCD	24.6.2019	1.7.2019	Dy.CP, Prabhadevi,Mumbai	Radha Hivale	Report Of DCP, Zone-12 sent to NHRC on date20.11.2019	Not informed/under consideration of NHRC
	655/13/17/2019	18.4.2019	20.4.2019	Indian express, news paper	Sexual harassment of two minor tribal girls	Report of Spl.IG,(PCR) and Sp CID Nagpur sent to nhrc vide letter	

7	391/13/30/2011-PCD	28.5.2019	3.6.2019	DCP, Ulhas Nagar	Narayan rathod/ custodial death	dated 16.5.2019 Report of DCP, Zone-4, Thane sent to nhrc vide letter dated 30.09.2019	
8	1943/13/1/2017	25.11.2019	17.12.2019	District magistrate,	child home, Ahmadnagar	Case belongs to women and Child development department so forwarded to concerned department vide letter dated 19.12.2019	
9	1324/13/1/2015-PCD	15.3.2019	25.3.2019	SP, Ahmadnagar	Nitin Babu Sathe/ custodial death.	Report of S P, CID Itashik has been sent to NHRC vide letter dated 2.5.2019	
10	1807/13/32/2016			Digambar haribhavu Pajgade	SEXUAL ABUSE OF GIRL STUDENTS OF YAVATMAL PUBLIC SCHOOL BY TEACHERS	Report of SP Yavatmal has been sent to NHRC vide letter dated 15.7.2019	
11	600/13/20/2013	17.5.2017		G Souza	Physical assault	Proof of payment has been sent to NHRC vide letter dated 7.1.2020	
12	806/13/16/2014-PCD	22.6.2017	4.7.2017	Assistant professor	assault of woman prisoner	Divisional commissioner, Konkan division, Belapur	No Final report by NHRC

7	391/13/30/2011-PCD	28.5.2019	3.6.2019	DCP, Ulhas Nagar	Mara Jan rathod/ custodial death	dated 16.5.2019 Report of DCP, Zone-4, Thane sent to nhrc vide letter dated 30.09.2019	
8	1943/13/1/2017	25.11.2019	17.12.2019	District magistrate,	child home, Ahmadnagar	case belongs to women and Child development department so forwarded to concerned department vide letter dated 19.12.2019	
9	1324/13/1/2015-PCD	15.3.2019	25.3.2019	SP, Ahmadnagar	Nitin Balu Sathe/ custodial death	Report of S.P., CID Mashik has been sent to NHRC vide letter dated 2.5.2019	
10	180//13/32/2016			Digambar haribhavu Paigade	SEXUAL ABUSE OF GIRL STUDENTS OF YAVATMAL PUBLIC SCHOOL BY TEACHERS	Report of SP Yavatmal has been sent to NHRC vide letter dated 15.7.2019	
11	600/13/20/2013	17.5.2017		G Dsouza	Physical assault	Proof of payment has been sent to NHRC vide letter dated 7.1.2020	
12	806/13/16/2014-PCD	22.6.2017	4.7.2017	Assistant professor	assault of woman prisoner	Divisional commissioner, Konkan division, belapur	No Final report by NHRC

						informed to present with information before nhrc vide letter dated 27.7.2018	
13	2297/13/30/2013			RAJHANS BANSAL, CHIEF EDITOR	3 EMPLOYEES OF ANURADHA INDUSTRIAL AREA	letter has been sent to Principal Secretary, Rural Development	
14	1155/13/30/08-09	21.2.2018		COMMISSIONER OF POLICE	KALANDAR AULAD HUSSAIN, KAMAR KALANDAR HUSSAIN	letter has been sent to nhrc regarding withdraw the show cause notice due to matter is being sub-judicial in the session court kalyan vide letter dated 11.9.2019	
15	369/13/17/2014	27.10.2017	31.10.2017	MAHNGU S/O SUKHAU	SANJAY S/O BISHRAM AND OTHERS	letter has been sent to nhrc regarding bailable warrant to Divisional commissioner, Nagpur 2.11.2017	No Final order by NHRC
16	109/13/23/2015	18.1.2019	29.1.2019	BOGHAN BAURI S/O JHARI BAURI	delay in registration for FIR	Report of DCP Zone-4, pune city has been sent toNHRC vide letter dated 3.1.2020	
17	969/13/33/2017-	2.8.2019	14.8.2019	S. Rajaram	sexual assault in agriculture clg	Report of Sp, Vashim has been sent to nhrc vide letter dated 18.1.2020	

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18	1955/13/15/2017	19.3.2019	30.3.2019	Sp, latur	Narendra sing Hodlayal Custodial death	Report of Sp CID, Aurangabad has been sent to nhrc vide letter dated 17.5.2019
19	282/13/16/2016	13.3.2019	20.3.2019	Bhavesh kalla	action not taken on complaint by samata nagar police station	Report of Cp, Mumbai has been sent to nhrc vide letter dated 22.8.2019
20	1081/13/30/2018	11.7.2019	19.7.2019	Majid A Majid	physical assaults by police officials Majid A MAjid	Report of DCP Zone3 kalyan has been sent to nhrc vide letter dated 18.9.2019

Table-2

For such cases where interim report by state Govt sent to NHRC

Sr. No.	Case No. of NHRC	Date of letter NHRC	Dt of Receipt in state	Name of Complainant	In Brief sub of com. wrt to IPC	Interim report on the complaint and report sent to NHRC	If any query NHRC on Interim Report
1	1069/13/13/2011-PCD	4.4.2018	9.4.2018	SP, Osmanabad	sukhdeep sing /custodial death	Gr issued on 20.1.2020 and copy sent to NHRC	-
2	870/13/5/2013-PCD	5.3.2019	18.3.2019	SP,beed	sanjay Kshirsagar	Gr issued on 3.2.2020 and copy sent to NHRC	-
3	558/13/11/08-09-PCD			SP, Gadchiroli	Mainabai Naitam, Custodial death	Gr issued on 14.10.2019 and copy sent to NHRC	-
4.	309/13/16/2016	19.12.2017	3.1.2018	Alnoor Jamal	Harassment in polish station	Gr issued on 23.5.2018 and copy sent to NHRC	The kin of Deceased is not traceable. The same is informed to the NHRC
5	2225/13/08/2014-PCD	5.6.2018	15.6.2018	Dy.Sp,Buldhana	Gangasing Zamsing Rajput/ custodial death	Gr issued on 15.7.2019 and copy sent to NHRC	-
6	2078/13/26/2017-AD	20.2.2019	27.2.2019	(Suo-moto)	aniket kothale/ custodial death	Gr issued on 4.1.2020 and copy sent to NHRC	-
7	934/13/16/2015-PCD	30.8.2018	6.9.2018	DCP, Malvani police station	Hari birbal chavan, custodial death	Gr issued on 10.5.2019 and copy sent to NHRC	

Table-3

For such cases where No Report by state Govt sent to NHRC

Sr No	Case No of NHRC	Date of letter NHRC	Dt of Receipt in state	Name of Complainant	In Brief sub of comwrt to IPC	action taken by state or some other no#
1	142/13/13/2019	16.4.2019	3.5.2019	ADARSH R	LI MUSLIM MEN	File is in process/ submitted for consideration
2	110/13/21/2017 PCD	21.1.2020	29.1.2020	SP Maharashtra	Police custodial death abdul bashir	report called from SP, Pune vide letter dated 6.2.2020
3	1159/13/21/2018	24.1.2019	5.2.2019	Vishnu galbar	Police harassment in police station to Jalil shakh	Sp, Osmanabad is asked to submit their opinion regarding the nhrc order whether acceptable or not vide dated 31.1.2020
4	1944/13/16/2018	8.5.2019	23.5.2019	Shrinivas Gautam	harassment by police	Report called from DGP, Mumbai and DCP, Zone-8, Mumbai vide dated 7.5.2019 and reminder has been sent on 22.1.2020
5	1341/13/17/2014	18.1.2019	25.1.2019	Divakar kalicharan Iha		Report called from CP, Nagpur vide dated 5.4.2019 and reminder has been sent to CP, Nagpur and DGP on 22.1.2020
6	771/13/16/2017				4 SAFAI KARAMCHARIS	Report of Commissioner of labour, Maharashtra state, sent to nhrc vide letter dated 4.2.2019
7	721/1316/2014-PCD			DEPUTY COMMISSIONER OF POLICE	RANIIT AVADHBIHARI SINGH/	CP, Mumbai is asked to submit their opinion regarding the nhrc order whether acceptable or not vide dated 13.11.2019
8	1100/13/24/2017	18.10.2018	31.10.2018	HEIRI TIPHAGNE, PIWS	SUNIL WAGHMARE Illegal arrest	Report called from DGP, Mumbai, S.P. Raigarh, and senior P.I police station vide

						letter dated 19.12.2019
9	1069/13/16/2019	20.7.2019	25.10.2019	ADVOCATE UTSAV SINGH BAINS	KIRTI AJMERA S/O HARGOVINDD DAS AJMERA	File is in process
10	501/13/2005-06			DY. COMMISSIONER OF POLICE	MR. ASLAM JALLAD KHAN AND ABDUL MAZID	CP, Mumbai is asked to submit their opinion regarding the nhrc order whether acceptable or not vide dated 14.1.2020
11	2198/13/16/2016	31.7.2019	3.8.2019	District magistrate bandra	custodial death of Aarti Chaudhari in female beggars home	Women and child development department vide letter dated 3.1.2020 requested to sent report to nhrc

Table-1

For such cases where final report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
1	467/13/30/2014-JCD	23-09-2019	03-10-2019	Superintendent, Kalyan D.P.	Why monatory Compensation amount of Rs.4.5 Lakhs given to NOK of the deceased prisoner Ajay Pundlik Deshmukh	This office has submit the report to the Addl. Chief Secretary (A & S), Home Dept., Mumbai vide letter No.10298 dt.30/12/2019	---
2	1294/13/12/2018-JCD	21-09-2019	27-09-2019	Superintendent, Jalgaon D.P.	Why monatory Compensation amount of Rs.4.5 Lakhs given to NOK of the deceased prisoner Ravindra Gambhir Koli	This office has submit the report to the Addl. Chief Secretary (A & S), Home Dept., Mumbai vide letter No.9174 dt.19/11/2019	---
3	1627/13/23/2014-JCD	18-12-2019	04-01-2020	Senior Inspector of Police	Why monatory Compensation given to NOK of the deceased prisoner Inayat Sharif Shaikh	This office has submit the report to the Addl. Chief Secretary (A & S), Home Dept., Mumbai vide letter No.2084 dt.28/02/2020	---
4	2310/13/14/2013-JCD	16-12-2019	19-12-2019	Superintendent, Kolhapur C. P.	Why monatory Compensation amount of Rs.2.5 Lakhs given to NOK of the deceased prisoner Algu Muttu Pandiyan	This office has submit the report to the Addl. Chief Secretary (A & S), Home Dept., Mumbai vide letter No.240 dt.07/01/2020	---
5	4169/13/30/2012-JCD	25-04-2019	15-05-2019	Superintendent, Kalyan C. P.	Submitting the requisite reports in case of deceased prisoner Kajol Ashif Billa	Supdt. Kalyan D.P had submitted the report vide letter No.1210	---

Table-1**For such cases where final report by State Govt. / SP Office sent to NHRC**

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
6	909/13/30/2013-JCD	08-11-2019	29-11-2019	Superintendent, Thane C. P.	Submitting the requisite reports in case of deceased prisoner Kajol Ashif Billa	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.6511 dt.30/11/2019	---
7	1571/13/14/2016/OC	26-03-2019	09-04-2019	C-9212 Ganesh Devidas Shinde, Nagpur C.P.	Complaint against prison administration and prison officers.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 4776 dt.20/05/2019	---
8	1446/13/23/2017/OC	12-06-2019	21-08-2019	UT-1830 Bapu Prabhakar Nayar, Yerwada C.P.	Physical and mental harrasment by the prison officers.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 8304 dt.14/10/2019	---

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Table-1

For such cases where final report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
YEAR 2017							
1	2116/13/10/2013-JCD	20-03-2017	27-04-2017	Superintendent, Jalgaon D.P.	Why monatory Compensation amount of Rs.1 Lakhs given to NOK of the deceased prisoner Mathurabai Prakash Patil	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.3668 dt.11/05/2017	Yes. Compensation Amount of Rs.1 lakhs had Sanctioned by State Govt. letter dated 30/06/2018.
2	2866/13/30/2013-JCD	28-06-2017	25-07-2017	Superintendent, Thane C. P.	Why monatory Compensation amount of Rs.3 Lakhs given to NOK of the deceased prisoner Shamlal Pyarelal Bhat	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.6918 dt.08/08/2017	Yes. Compensation Amount of Rs.1 lakhs had Sanctioned by State Govt. letter dated 20/01/2018.
3	1119/13/30/2011-AD	04-09-2017	29-09-2017	TEJIANG CHAKMA, COMPLAINT COORDINATOR	Why monatory Compensation amount of Rs.1 Lakhs given to NOK of the deceased prisoner Kartik Rajendra Pillai	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.9613 dt.31/10/2017	Yes. Compensation Amount of Rs.1 lakhs had Sanctioned by State Govt. letter dated 11/05/2018.
4	1797/13/0/2017/OC	03-10-2017	23-10-2017	UT-Mahesh Sunil Shetye, Taloja C.P	To make prisoner protection committee in every prison . So that, rights and lifes of prisoners can be saved from these corrupt prisons officers.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 10961 dt.11/12/2017	---

Table-1

For such cases where final report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
5	2130/13/16/2016	21-11-2017	15-01-2018	G. Dsouza, Mumbai	Maharashtra jails packed 300-400% beyond capacity	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 1884 dt.22/02/2018	---
YEAR 2018							
1	1957/13/16/2013-JCD	24-04-2018	11-05-2018	Superintendent, Mumbai C. P.	Why monatory Compensation amount of Rs.2 Lakhs given to NOK of the deceased prisoner Moh.Aslam Kasim Khan	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.5914 dt.22/06/2018	Yes. Compensation Amount of Rs.2 lakhs had Sanctioned by State Govt. letter dated 24/10/2018.
2	363/13/16/2012-JCD	06-08-2018	13-08-2018	Superintendent, Thane C. P.	Why monatory Compensation amount of Rs.1 Lakhs given to NOK of the deccased prisoner Abdul Majid Dar	This office has submit the report to the Addl. Chief Secretary (A & S), Home Dept., Mumbai vide letter No.8999 dt.21/09/2018	Yes. Compensation Amount of Rs.2 lakhs had Sanctioned by State Govt. letter dated 06/11/2018.
3	205/13/16/2014-JCD	10-05-2018	02-06-2018	Superintendent, Taloja C. P.	Why monatory Compensation amount of Rs.2 Lakhs given to NOK of the deceased prisoner Pankaj Avadh Narayan Singh	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.6113 dt.27/06/2018	Yes. Compensation Amount of Rs.2 lakhs had Sanctioned by State Govt. letter dated 10/10/2018.
4	2411/13/30/2013-JCD	24-04-2018	11-05-2018	Superintendent, Kalyan C. P.	Why monatory Compensation amount of Rs.2 Lakhs given to NOK of the deceased prisoner Gopal Sing @ Gopi Indar Singh Labhana	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.5915 dt.22/06/2018	Yes. Compensation Amount of Rs.2 lakhs had Sanctioned by State Govt. letter dated 24/10/2018...

Table-1

For such cases where final report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
5	2306/13/3/2013-JCD	24-04-2018	11-05-2018	Superintendent, Morshi Open P.	Why monatory Compensation amount of Rs.1 Lakhs given to NOK of the deceased prisoner Babulal Kalmma Zamrakar	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.6114 dt.27/06/2018	---
6	887/13/30/2018/OC	26-05-2018	13-07-2018	UT-5798/100 Haidar Ali Ayub Mansuri, Thane C.P.	Extortion and Threaten to kill by hand of Prison Authority	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.7527 dt.01/08/2018	Case is closed by NHRC vide letter No.06/03/2019
7	2029/13/30/2018/OC	31-10-2018	17-11-2018	Prisoners from Thane C.P.	Complained of low quality food or other facilities.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.1164 dt.06/12/2018	---
8	687/13/19/2018/OC	13-04-2018	08-05-2018	C-7550 Chander Armugam Naikar, Nashikroad C.P.	Complaint for not providing medical treatment and diet food inside the prisons or allow him to finish his life.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No.5553 dt.12/06/2018	---
9	1812/13/19/2018/OC	21-09-2018	02-11-2018	UT-2581 Sagar Ashok Beg, Nashikroad C.P	Concerned authority to take serious kind of action against these corrupt prisons officers and provide both victim brother proper justice and save their lives.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 11917 dt.18/12/2018	---

Table-1

For such cases where final report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
10	610/13/04/2018	07-08-2018	07-09-2018	C-8175 Kailas Parshuram Bansode, Aurangabad C.P	Complaint for proper action may not taken against senior prison officer and proper justice may not provided to him	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 8790 dt.14/09/2018	---
11	294/13/30/2018/OC	28-02-2018	04-05-2018	Mr.Pradip Govid Bhalekar, Malad Mumbai	Complaint for low quality food serve to the prisoners and due to which health condition of various prisoner was gone bad.	This office has inform the complainant that his application is filed vide letter No. 5830 dt.20/06/2018	--
12	1404/13/16/2018/OC	06-08-2018	28-09-2018	UT-93 Jagdish Bhavarlal Daya, Taloja C.P.	Complaint against prison administration and prison officers.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 10272 dt.01/11/2018	---
13	555/13/20/2018/OC	30-03-2018	09-05-2018	Smt. Varinder Kaur, CBD, Belapur	The physical and mental torture inflicted on C-342 Joravar Balakar Singh by prison officials and employees	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 6056 dt.27/06/2018	---
14	1742/13/16/2018/OC	22-10-2018	20-11-2018	G. Dsouza, Mumbai	In Mumbai Dist. Wpomen Prison female inmates fall sick due to water and food infection.	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 12164 dt.27/12/2018	---

YEAR 2019

Table-1

For such cases where final report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Final report on the complaint & report sent to NHRC	Report accepted by NHRC or not, if yes closure NO.
9	1128/13/1/2019/OC	23-07-2019	07-09-2019	UT-135 Javed Karim Shaikh, Ahmednagar D.P.	Complaint for not providing prope medical tratment and against prison officer who is responsible for denying him proper medical treatment by refusing to arrange police escort to various Civil Hospitals	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 8448 dt.17/10/2019	---
10	2043/13/17/OC	12-08-2019	21-08-2019	Mr. Latif Mohd.Khan, General Secretary, Civil Liberties Monitoring Committee	Complaint against jail authorities for not providng medical treatment to convict prisoner C-9556 G.N.Saibaba, Nagpur C.P	This office has submit the report to Asst.Registrar (Law), NHRC, New Delhi vide letter No. 7572 dt.11/09/2019	---

Table-2**For such cases where interim report by State Govt. / SP Office sent to NHRC**

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. wrt to IPC	Interim report on the complaint & report sent to NHRC	If any query by NHRC on interim report, details
	NIL	NIL	NIL	NIL	NIL	NIL	NIL

FG

Table-3

For such cases where no report by State Govt. / SP Office sent to NHRC

Sr.No.	Case No. of NHRC	Date of letter NHRC	Dt.of Receipt in State / SP Off.	Name of complainant	In Brief sub. Of com. Wrt. to IPC	Action taken by state on the complaint till now
1	1614/13/20/2018-JCD	02-12-2019	18-02-2020	Superintendent, Taloja C. P.	Submitting the requisite reports in case of deceased prisoner Aakash Rajkumar Yadav	This office has directed the Supdt. Taloja C.P.& Collecotor-DM, Mumbi for submission of requisite reports vide this office letter No. 2083 dt.28/02/2020. Still report is awaited.
2	1070/13/30/2019	09-09-2019	27-11-2019	UT Sanket Uday Dalvi, Thane C.P.	Complaint Regarding to take an action against torture in prison	This office has directed to the IG (Prisons), S.R., Mumbai for submission of report vide this office letter No. 1050 dt.27/01/2020. Still report is awaited.
3	350/13/30/2019	20-05-2019	01-07-2019	UT-5570/80 Aakash Gajanan Salunkhe, Thane C.P.	Complainant application is not received to this office along with NHRC letter dated 20/05/2019	This office has requested to NHRC, New Delhi to send the complainant application for submitting the detailed report vide letter No. 9854 dt.10/12/2019. Still application is not received to this office.

Report 2, Mahatma Gandhi National Rural Employment Guarantee Act (MG NREGA) in Thane district of the state of Maharashtra by Dr. Vinod Aggarwal, Sp. Rapporteur, NHRC on 25th February, 2020.

Implementation of this rural employment scheme was examined in the district of Thane on 25th Feb, 20. The district was the biggest district in the Country (population wise), situated in Konkan division, of the state, as per 2011 census. The population of the district was more than 11 million. But with division of Palghar district in 2014, now the population as per 2011 census, and people remain with Thane district is 8.07 million. It is mainly urban district with 86 % population is urban area & only 14% population is rural. Thus the rural population is about 1.16 million. The district has 7 talukas out of which 3 are mainly urban. There is 7.97 % population belonging to SCs and 5.26 % to STs. In the district about 6.43 lacs SCs and 4.24 lacs STs live and among them 64993 SCs and 253456 STs live in the rural area. They constitute 5.82 % (SC) and 22.7% (ST) population of the rural area of the district. There are 51430 rural households, who are agricultural laborers or land less families. Out of these 51430 landless laborers, as per district administration only 2296 are willing for job card and 20233 are not willing for job cards. 2180 of the 2296 got the job cards. The total HHs surveyed out of theses have been 49038. The district has lot of household work in the urban area as the district is highly urbanized and the people in rural area are also coming to urban pockets to work.

The rural population of the district has more than 103204 households which have 4816 SCs, 35366 STs and 63222 others in the rural area, but many of them have been enumerated. As per population of 11.6 lacs there should be 2.4 lacs rural households based on family size of 4 or 5 persons. The number of registered families with job cards are 98276 in which include 4640 SCs, 33529 STs and 60107 others Households. The district has 5 rural area in 7 talukas and 2 talukas are 100% urban. The active job cards number in general has not been given, but one reference is coming that out of 51430 HHs who are landless, and out of them 49038 had been surveyed and only 2296 showed willingness to get the job card and 2180 got it made. This is an indicator that the scheme is not popular in the district. May be

scheme is slightly popular in the Murbad and Shahpur taluka who have larger chunks of tribal population.

The man days target over the years has not been achieved in all the years except one year. In the year 2015, the man days target was 2.2 million man-days against which 1.01 million man days were achieved, about 46% of the target. Next year in 2016, the man days target was reduced to .49 million man days against which the achievement was .269million man days, which is 55% of the target. The man days target was further reduced to .3 million man days in 2017, against which .469 million man days which is 156% of target was achieved. In 2018, against a target of .365 million man days, .566 million man days was achieved which is 155% of the target. In 2019 against target of .631 million man days the achievement of .396 million man days was there which is only 63% of target. In the current financial year 19-20, against the target of 0.465 million man days 0.229million man days have been achieved about 50% of target.

For rural population of 1.16 million, the target of 2.2 million man days fixed in 2015 seems low but satisfactory. but the way target which has been varied tremendously, that sometime 2.2 million man days and some year as low as .3 million there is difference of 700% which looks very odd. It seems that the scheme in certain urban districts are handled with kid gloves and there is no system to suggest a scientific process of working on the annual target. Only positive side of the program is Thane district is that the administration has surveyed and found out that 20233 of the eligible families are not interested in getting the job card made and the number of these are about 10 times of that who want to get the job card made. Among the landless, only 2180 households, got the card made. But this figure doesn't look reliable when on the other hand 98276 House-Holds(HH) in the district got the card made. in total 1.16 million rural population. The population of 1.16 million house holds with an average family size of 5, suggest that there could be 232000 households. as 98276 HH got the job cards made which makes that 42% of the rural households got the card made. therefore many land-less families not willing to get the job cards made does not look correct especially figures given in point no 7. The man days target should be much more if the more than 98 thousands job cards are made. Number of active job cards have been reduced from 33589 to around 10000 in 2018. thus active job cards and

families having 100 days of employment also varied from 500 to 1000, which is about 7-8% of active job cards looks a similar picture all around the country. This information is as per para 13 of the report.

The wages paid in the district under MG NREGA are rs 206 which are about 20% less than the wage rate in the rural area of the district. The minimum wages in urban area is even further higher. Thus the wage rate is also a hindrance in getting the labor in this developed urban area of the state.

as for the timely payment, the district administration has started looking into this point only from 2016. In the year 2016, the timely payment in 15 days is only 6% and in 8 days is only 3%, which increased to 8% in 8 days and 7% in 15 days in 2018. It is clearly established that timely payment to labors is not known even till 2018, and timely payment remained very low. In timely payment there is no improvement in even 2018-19. The payment although to smaller number of labors, but it is better, in timely payment, in Bhiwandi taluka than other talukas. Aadhaar based payment increased in last 4-5 years from 1% to about 34%.

Although figures are low, but they are better than timely payment.

In 2018-19, the 62% man days target was achieved, but the main work was done in Shahpur where 101% target of man days and Murbad taluka where 76% of target man days was achieved. The job cards are issued in larger number in these 2 Taluka and active job cards are also. Among the linked Aadhaar cards with the family cards, the verified Aadhaar cards are about 80% of the whole district with variation of 15% between best and worst taluka which looks reasonable. This is as per point no 14 of the report submitted on the proforma developed by undersigned.

About completion of schemes, between 2014-18, about 13237 schemes were taken up and out of them 12195 scheme got completed. The district administration has said that 108% schemes got completed which is not possible during that period. On the one hand they are mentioning that 1851 scheme remained pending. Thus the report is not clear and confusing, when 15% schemes are pending, how come 108% scheme can be shown completed. In the year 18-19, 72% have completed. The 100% schemes are shown to be geo-tagged which also look unreasonable.

Out of 430 panchayats in the districts, there is no work being done in 70 panchayats in the current year. In another 180 panchayats, very little work has been done. The distribution of work is skewed and no evenly sparse in the region .The administrative expenditure has remained within 6% consistently. In case of NRM expenditure the 5 year average is about 55.78%, but it should have been above 60%. In the year 2014, it was about 51.42% and in 14-15 it became 59, % came down to 45 % in 15-16 and remained in same range of 46% in 16-17. Suddenly in 17-18 it got raised to 77%. In 18-19, it continued in the same range but % varied in blocks from 59% in Bhiwandi and 92% in Murbad Taluka.

Recommendations:

1. The rural population of the district is sufficiently large and STs in rural area are 2.53 lakhs and constitute 22.7 % population of the Thane rural. There are 64993 SCs in the rural area constituting 5.82% of total rural population. With about 60000 land-less labors, the number of total house hold card holders are around 98 thousands which look reasonable, but heir number has reduced from impossible 2.6 lakh job cards which look improbable. The number of active cards has come down from 33589 to 9591 from 2015 to 2019. When the man days target varied and came down 7 times, this type of change in figures is inevitable. It is felt the man days target should be worked out more scientifically and such large variation should only be there if there is some catastrophe in the region. With 1.16 million rural population the target of 25000 active job card and 75000 households look reasonable with at least 2500 families completing the 1000 days of employment.
2. It is felt that this figure should touch 25000 families as active card holder families are more than 75000 families, and at least 500 families be out of SCs and 2500 families out of STs, who should get 100 days employment.
3. The payment of wages are very much delayed less than 15% of wages of total man days are paid within 15 days after the work. in the timely payment, the performance is very poor and an explanation of the concerned officers may

be sought and action be taken against the officers who are responsible for delay in payment.

4. **Administrative expenditure is less than 6% based on mean of administrative expenditure every year. The expenditure on administration is within limits. The wages of the Block in charge of NREGA program is too low to command the respect from Class 3 staff (panchayat sevak etc.) and others. It is strongly felt that, even if these are on contract, there salary should be more respectful and commensurate their responsibility.**
5. When Aadhaar verification is quite high of 80% (Aadhaar linked cards 55995 and verified Aadhaar cards are 44782). The payment based on Aadhaar verified card is reasonable at about 34%.The reasons informed by the administration is that there are more than one account opened for the beneficiary and the system finally captures only one of those accounts and if the beneficiary has more accounts and funds gets transferred in any one of the accounts, than it is not reflected in the Aadhaar based payment, there is an issue that needs investigation so that all the accounts of the beneficiary should be reflected or the money be transferred in the earmarked account only. It seems some sort of software changes are required for which a higher level inter action is require.
6. **The number of incomplete works is about 1851 out of 13237 on which work was taking place. The 16% schemes as on 31-3-2019 remained incomplete. It is required that district administration conducts an audit and see that schemes more than 3 years old are either completed or foreclosed on an early date or in the current financial year 2019-20.**
7. It is prescribed that 60% expenditure should be due on NRM (Natural Resource Management) and in 5 years it has been average about 55.5%, which should have been above 60%. In the years of 13-14 it was about 51.4% and in 14-15 it became 59 %. Later in 15-16 and 16-17, it again decreased to 45-46% . In the year 17-18 it suddenly raised to 77%.The district administration is to be encouraged to keep the NRM expenditure between

58-62% over the years and all the talukas and not as a wide variation as seen in this case.

8. The man days target of .6 million seems to be low but need increase to 2 million man days and at least 5000 families should complete 100 days of employment. The district has not achieved the man days target in many of the years in last 5-6 years, except 16-17 and 17-18 when target was too low. Therefore it is felt that the target raising has to be based on further assessment of the capacity of the personal and it seems the rate are low in MG NREGA, which may not be encouraging for workers to work whole heartedly. The district is mainly urban and almost part of Mumbai metropolis where lot of work opportunity is there in service and manufacturing industry, but still some regions of the district like Murbad, Shahpur and Ambernath Talukas in need of work which are slightly away from industrial and urban pockets of Mumbai and Thane. Some area are untouched by the Mumbai local trains and it is required that a correct assessment of requirement of work (MG NREGA) in these areas should be attempted.
9. The wages given under MG NREGA increased so that there ratio is maintained at the same differential from minimum wages in the area, which was about 5 years back. That will also encourage more workers to come forward for MG NREGA works.
10. Out of 430 panchayats in the district, in 70 panchayats no work has began when almost 11 months are over in the current financial year. There are other 180 panchayats where less than of 25% average man days per panchayat for taluka has been generated. it is because if no demand of work from those panchayaats but otherwise not acceptable for such an uneven distribution of work.

Dr Vinod Aggarwal

Sp. Rapporteur

Enclosed a report submitted on format designed by undersigned on

p-~~2107~~. 29-11

**Mahatma Gandhi National Rural Employment
Guarantee Scheme - Maharashtra
Collector Office Thane**

General Information : -

Thane district is a district in the Indian state of Maharashtra in Konkan Division. At the 2011 Census it was the most populated district in the nation, with 11,060,148 inhabitants however, in August 2014 the district was split into two with the creation of a new Palghar district, leaving the reduced Thane district with a 2011 Census population of 8,070,032. The headquarters of the district is the city of Thane. Other major cities in the district are Navi Mumbai, Kalyan-Dombivli, Mira-Bhayander, Bhiwandi, Ulhasnagar, Ambarnath, Badlapur, Murbad and Shahapur. The district is situated between 18°42' and 20°20' north latitudes and 72°45' and 73°48' east longitudes. The revised area of the district is 4,214 km². The district is bounded by Nashik district to the north east, Pune and Ahmednagar districts to the east, and by Palghar district to the north. The Arabian Sea forms the western boundary, while it is bounded by Mumbai Suburban district to the south west, and Raigad District to the south.

Thane district comprises 7 talukas (administrative divisions), with Thane being its headquarters. The talukas, with their populations at the 2011 Censuses are as follows

Taluka	Population Census 2011
Thane taluka	3,787,036
Kalyantaluka	1,565,417
Murbadtaluka	190,652
Bhiwanditaluka	1,141,386
Shahapur taluka	314,103
Ulhasnagar taluka	506,098
Ambarnath taluka	565,340
Totals	8,070,032

Format for Review of MG NREGA Scheme at district level :

- 1. Population of the district as per 2011 census, and based on that MG NREGA target for the current financial year or calendar year whatever has been fixed by the government, for the district.**

Population (Census 2011)		
Sr. No.	Description	Thane District
1	Rural	11,16,792
2	Urban	69,53,204
3	Total	80,70,032
4	Male	43,19,000
5	Female	37,51,000

Target of Man-days is not based on Population census. It depends upon Man-days achieved in last 3 years.

- 2. Population of the rural area as per 2011 census, and Proportionate target of Man- days generation for the current financial year or calendar year, till date whatever has been fixed by the government, for the district.**

- Rural Area Population is 13.84%

Year	Man-days		
	Target	Achievement	%
2015	2202000	1015579	46.12
2016	492436	269120	54.65
2017	300105	469138	156.32
2018	365038	566553	155.20
2019	631962	396118	62.68

3. The achievement against target of Man-days generation in the current financial year or calendar year, till date, in man days for the district.

&4. The achievement against target of Man-days generation for the current financial year or calendar year, till date, in terms of %, for the district

Block	Man-days		
	Target	Achievement	%
Ambernath	34159	16403	48.02
Bhiwandi	114290	24977	21.85
Kalyan	39023	11839	30.34
Murbad	109753	68509	62.42
Shahapur	167821	108208	64.48
Total	465046	229936	49.44

5. Population of the district as per 2011 census, or if available for 2019, and population of SC in the district and especially in the rural area. Target if any fixed in man-days or percentage of total man-days for this weaker section.

Sr. No.	Description	Thane District
1	Scheduled castes population	6,43,000
2	The proportion of total population	7.97%
3	Man-days Generated	7274

6. Population of the district as per 2011 census, or if available for 2019, and population of ST in the district and especially in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof.

Sr. No.	Description	Thane District
1	Scheduled Tribes Population	4,24,000
2	The proportion of total population	5.26%
3	Man-days Generated	1,03,906

7. Population of the district as per 2011 census, or if available for 2019, and population of Land less labourers in the district in the rural area. Target if any fixed in man-days or percentage of total man-days for this weaker section and achievement thereof.

S No.	Block	Total Landless Casual Labour as per SECC	HH mapped during IPPE2	Total HH mapped till date	Willing for Jobcard	Not willing for Jobcard	Total HH Surveyed	No. of Households got Jobcard (Out of col6.)
1	<u>2</u>	<u>3</u>	<u>4</u>	<u>5</u>	<u>6</u>	<u>7</u>	<u>8=5+6+7</u>	<u>9</u>
1	<u>Ambarnath</u>	3958	0	975	199	1897	3071	191
2	<u>Bhiwandi</u>	9849	0	2076	218	7351	9645	205
3	<u>Kalyan</u>	2991	0	951	256	1382	2589	243
4	<u>Murbad</u>	13042	0	9903	309	2747	12959	250
5	<u>Shahapur</u>	21590	0	12604	1314	6856	20774	1291
	Total	51430	0	26509	2296	20233	49038	2180

8. Population of the district as per 2011 census, or if available for 2019, and population of marginal farmers in the district in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof.

&9. Population of the district as per 2011 census, or if available for 2019, and population of small farmers in the district in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof.

Sr. No.	Taluka	SCs	STs	Others	Household	Small Farmer(Out of column 6)	Marginal Farmer(Out of column 6)
1	<u>2</u>	<u>3</u>	<u>4</u>	<u>5</u>	<u>6=3+4+5</u>	<u>7</u>	<u>8</u>
1	<u>Ambarnath</u>	283	2080	4707	7070	1905	27
2	<u>Bhiwandi</u>	655	6522	12998	20175	1693	67
3	<u>Kalyan</u>	601	1494	6772	8867	1712	174
4	<u>Murbad</u>	1614	8153	19833	29600	786	164
5	<u>Shahapur</u>	1663	17117	18712	37492	3979	224
	Total	4816	35366	63022	103204	10075	656

10. Population of the Women in the district as per 2011 census, or if available for 2019, in the rural area. Target if any fixed in man-days or percentage of total man-days for this weaker section and achievement thereof.

Sr. No.	Description	Thane District
1	Female	37,51,000
2	Females per thousand males	868

S.No	Block	HH issued jobcards				No. of Persondays generated				
		SCs	STs	Others	Total	SCs	STs	Others	Total	Women
1	Ambernath	261	2046	4598	6905	856	7076	8471	16403	5253
2	Bhiwandi	632	5997	11935	18564	94	6395	18488	24977	10337
3	Kalyan	594	1473	6712	8779	739	1843	9257	11839	4338
4	Murbad	1565	7802	19005	28372	3359	22851	42299	68509	28764
5	Shahapur	1588	16211	17857	35656	2226	65741	40241	108208	48436
	Total	4640	33529	60107	98276	7274	103906	118756	229936	97128

11. Payment of wages in the district and effect of MG NREGA in increasing the wages of labour over last 15 years. The report in following comparatives may be furnished with Financial year ending March every year.

Year	Rate
2008-09	70/-
2009-10	100/-
2010-11	127/-
2011-12	127/-
2012-13	145/-
2013-14	162/-
2014-15	168/-
2015-16	181/-
2016-17	192/-
2017-18	201/-
2018-19	203/-
2019-20	206/-

*minimum wages as per labour Department
Rural Area: 33*

21. Based on 15, 16, 18 and 20 points rating of various blocks and corrective taken by the district administration in 2018-19.

Any other point district administration likes to add give a better picture, the one or two blocks which will be visited will require Panchayat wise above statements

- Monthly Meeting of BDO, APO, PTO are taken at district level by Respected Collector & CEO
- Field visit are done by Dy Collector & Dy CEO every month in taluka & Gram Panchayats to supervise works
- Panchayat Samiti & Tahsil Office meetings of CDEO & Gram Rojgar Sewak are conducted once in 3 months by DyCollector & Dy CEO for follow-up & instructions are given accordingly

All these measures are taken to achieve targets given by State.

11. Payment of wages in the district and effect of MG NREGA in increasing the wages of labour over last 15 years. The report in following comparatives may be furnished with Financial year ending March every year.

Year	Annual in Million Mandays			family cards in No.			Cards Aadhaar in No.		
	Target	Achievement	%	Issued	Active	%	linked	Verified	%
2015	2202000	1015579	46.12	260979	33589	12.8703842	-	-	-
2016	492436	269120	54.65	93810	7421	7.9106705	-	-	-
2017	300105	469138	156.32	99495	16920	17.0058797	-	-	-
2018	365038	566553	155.20	96924	15856	16.3592093	-	-	-
2019	631962	396118	62.68	97819	9591	9.80484364	55995	44782	79.9749978

*2014-2015 To 2018-2019 The Figars are shown similar on nrega Soft

35

12. Further the following may be furnished in the table below

Year	Timely (with in 15 /8days & Aadhaar Based Payment in number of man-days						
	Total Mandays	in 15 days	%	in 8 days	%	Aadhaar based	%
2014	1015579	0	0.00	0	0.00	4743	0.47
2015	269120	0	0.00	0	0.00	33556	12.47
2016	469138	27715	5.91	15322	3.27	46584	9.93
2017	566553	26174	4.62	36367	6.42	97299	17.17
2018	396118	28961	7.31	32553	8.22	135804	34.28

13 Further the following may be furnished in the table below

Year	Number of families given 100 days or lesser employment as per job cards				
	Active Job cards	Total man-days	Average man-days/ job card	Families given 100 days employment in a year	% families having 100 days
2014	33589	1015579	3.31	-	-
2015	7421	269120	2.76	543	105996
2016	16920	469138	3.61	803	160620
2017	15856	566553	2.80	1013	177704
2018	9591	396118	2.42	923	174135

14 The report in following comparatives may be furnished in financial year 2018-19 for various blocks, Pl add number of rows as per number of blocks

Block name	Annual in Million Mandays			family cards in No.			Cards Aadhaar in No.		
	Target	Achievement	%	Issued	Active	%	linked	Verified	%
Ambernath	74171	20360	27.45	6817	573	8.41	5217	4517	86.58
Bhiwandi	105302	43539	41.35	18377	1365	7.43	13092	10348	79.04
Kalyan	115232	24225	21.02	8746	624	7.13	5941	5390	90.73
Murbad	135389	103579	76.50	28348	3245	11.45	16204	12729	78.55
Shahapur	201868	204415	101.26	35531	3784	10.65	15541	11798	75.92
Total	631962	396118	62.68	97819	9591	9.80	55995	44782	79.97

15 The report in following comparatives may be furnished in financial year 2018-19 for various blocks.

Block name	Timely (with in 15 /8days & Aadhaar Based Payment in number of man-days						
	Total Mandays	in 15 days	delayed %	in 8 days	delayed %	Aadhaar based	%
Ambernath	20360	2599	12.77	5478	26.91	-	-
Bhiwandi	43539	16286	37.41	13783	31.66	-	-
Kalyan	24225	6081	25.10	8975	37.05	-	-
Murbad	103579	1812	1.75	2675	2.58	-	-
Shahpur	204415	1913	0.94	1642	0.80	-	-
Total	396118	28691	7.24	32553	8.22	135804	34.28

* Adhar based mandays Report is not available as block wise on nrega soft

16. Further the following may be furnished in the table below

Year	No of schemes pending and completion along with % of Geo-tagging in No.							
	Pending	New	Total	Completed	%	Pending on last date	Geo-tagging No	%
2014	170	-	1390	1207	86.83	170	1390	-
2015	256	-	344	3053	887.50	256	344	-
2016	307	-	3007	2665	88.63	307	3007	-
2017	501	-	5192	4671	89.97	501	5192	-
2018	617	-	2262	1641	72.55	617	2262	-
Total of district	1851	-	12195	13237	108.54	1851	12195	-

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17. The report in following comparatives may be furnished in financial year 2018-19 for various blocks.

Block Name	No of schemes pending and completion along with % of Geo-tagging in No.							
	Pending	New	Total	Completed	%	Pending on last date	Geo-tagging No	%
Ambernath	89	-	455	365	80.22	89	455	19.56
Bhiwandi	19	-	291	272	93.47	19	291	6.53
Kalyan	188	-	567	379	66.84	188	567	33.16
Murbad	56	-	581	525	90.36	56	581	9.64
Shahapur	265	-	368	100	27.17	265	368	72.01
Total of district	617	-	2262	1641	72.55	617	2262	27.28

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18. The report may be furnished in the following format for the financial year 2018-19

Block Name	Mandays generated in 18-19	No of Panchayats forculation for categorization of them								
		Total No	Av. Mandays for each	where no work	<25% work No.	<50% work No.	<75% work No.	<75.100 % No.	<100.12 5% No.	>125% No.
Ambernath	20360	28	727.14	2	--	--	--	--	--	--
Bhiwandi	43539	120	362.83	36	--	--	--	--	--	--
Kalyan	24225	46	526.63	15	--	--	--	--	--	--
Murbad	103579	126	822.06	5	--	--	--	--	--	--
Shahapur	204415	110	1858.32	12	--	--	--	--	--	--
Total of district	396118	430	921.20	70	--	--	--	--	--	--

Th above proforma will show that how work done is not evenly distributed

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19. The report in following comparatives may be furnished

Year	Financial in Rupee Crores			Administrative Exp.			NRM Expenditure		
	Target	Achievement	%	Targed	Achieved	%	Targed	Achieved	%
2014	There is no Financial Target	2477.8	-	Total	88.61	-	65%	65.66	51.42
2015		700.54	-	6% of	15.99	-	out of	68.9	58.88
2016		1036.5	-	the	31.3	-	total	35.86	44.53
2017		1746.2	-	total	61.18	-	Expendi	25.93	46.35
2018		1226.4	-	Expendi	25.94	-	ture	38.6	77.7

20. The report in following comparatives may be furnished in financial year 2018-19 for various blocks

Block Name	Financial in Rupee Crores			Administrative Exp.			NRM Expenditure		
	Target	Achievement	%	Targed	Achieved	%	Targed	Achieved	%
Ambernath	There is no financial target	83.8	--	Total 6% of the total exp	1.85	--	65 % out of total exp	38.6	77.7
Bhiwandi		157.15	--		7.65	--		26.04	58.95
Kalyan		130.87	--		1.12	--		46.17	66
Murbad		335.66	--		7.97	--		26.09	91.92
Shahapur		518.7	--		7.34	--		47.17	80.98
Total of district		1226.41	--					25.94	--

Out of five blocks major NREGA works done is two Blocks ie Murbad & Shahapur & Other three blocks are mostly in Urban areas.

Report-3 on visit to Nashik Road Central Jail, Nashik by Dr Vinod Aggarwal Special Rapporteur on 26th February, 2020.

Format of Jail report is enclosed as annexure-1, (p-53-54) along with additional format designed for information on certain points to have a better idea of Jail conditions , is also enclosed as annexure-2(p-65-71). The central jail is about 93 years old and still being used.

Recommendation after the visit, Discussion with Jail Superintendent of Central Jail and inmates are as follows.

- 1) The central jail is quite old and completed almost 93 years after establishment. The prison was constructed in 1927. Initially it was out of vicinity of town of Nashik, but now it is in the core of the city. Although by facade looks, that can be used for another 20-30 years, but it would be desirable that a certificate that it can withstand certain intensity of earthquake or other type of natural or man- made disasters may be obtained. Only than, it should be used till the economics of the Government improves and a new jail is built. As such now the jail is now completely in the city and can be used for much more valuable purposes and a new central jail can be built 15-20 Km away from the main town at 1/10th cost, where modern design and facility could be given to the jail inmates. The jail administration agrees that model prison manual can't be complied; therefore it is recommended that construction of new jail be decided at the earliest by the Government.
- 2) **The jail is meant to house 3178 prisoners and at present as per the capacity are being housed. The 3021 inmates make it about 96% of the capacity. There is on paper no over-crowding in wards, but when per person space has been examined ward wise than in most of barracks the space is less than 36 feet per inmate. In only 14 barracks out of 48, the space to each inmate is more than 36 sq feet. , although the norm is 60 sq feet. Based on that**

only 2 hospital barracks, barrack no 3 of ward no 1, barrack no 1 of ward no 8 ,thus only 4 barracks where inmates are comfortably placed, all other places there is shortage of space. In at least 15-16 barracks, less than 24 feet, of area per inmate is available. It is advisable that the barracks which have less inmates some inmates be shifted there and at least each inmate be attempted to reach almost 30-36 sq feet of area. The jail campus is spread over 16.72 hectares, which is not a small area looking at location of the jail. To control the problem of seepage, leakage etc an estimate of 4.99Cr has been pending with home department.

- 3) Large no (1295) of inmates are under-trials and 1726 of inmates are convicts, who are undergoing, 23 simple and 1703 rigorous imprisonments, along with 1378 life convicts, with 7 death sentences. They have been employed for various duties, but the rate given to the inmates is also quite low. The wages to inmates for doing chores are required to be given as per BPRD norms and employment to all those who want to work or required to work as lot many under-trials are also employed in the work which houses more than 3000 prisoners.
- 4) The jail should have a 160-200 bed hospital, but in actual, it has only 31 beds, but no admissions, as hospital bed portion is non functional. There are 3 sanctioned posts of para medicals and 2 doctors. The OPD is about 230-270 patients. The work load is very high for physicians because of very high number of inmates. Although hospital has visits by specialists from other (dentist, gynecologist, dermatologist, psychiatrist) government hospitals but inmates have to wait for long time before their turn comes. There are 45 mentally ill patients in the jail, psychologist visit the jail, to see them, from Thane Mental Hospital. There are 5 TB and 26 HIV patients in the prison. There are arrangements with a NGO named Samata Foundation Mumbai, which helps in detection and prevention of drug addiction and counseling

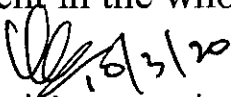
services. The hospital services are at lowest ebb. There were lot of complaints about doctor not attending and specialists from Sadar district hospital not turning up for the treatment. There were complaints that patients have to buy medicines from their weekly or monthly allocations which they can get from the families. It is desirable that some of the convicted inmates are trained in a role to assist the doctors and the para –medicals so that better treatment can be given with same number of Staff.

- 5) The Kitchen definitely requires up-gradation, in the form of provision of Chimney, Automatic door closure, wire mesh in the windows, Fly catcher in the kitchen and modern platform are the immediate need. The flooring and other facilities require up-gradation. As such no complaints made by prisoners, about quality of food, but quality can't be assessed on a short informed visit to the jail. It should be responsibility of some authorities who can enter jail campus without advance information. There is no concept of dining hall which has been seen in many other jails where the food is served to the inmates in a much better way.
- 6) **Out of 1303 prisoners who are under-trials, including 43 women. 15 UTs are there for more than 5 years and 79 are there for more than 3 years and less than 5 years. This problem is for such prisoners who have shifted because of greater shortage of space in other nearby jails. Besides that guard duty for taking for appearing in other district courts is a problem for the jail authorities. As the jail is not over crowded and under-trials from nearby prisons have been sent here. But when matters comes of giving guard for sending prisoners for the appearance, the district police has failed miserably. The cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied. The reason for period under trial is because of this reason which need intervention by the commission.**

- 7) The shortage of personals is there but the posts created are 392 but filled up are only 287. Thus 105 (27%) positions are vacant and definitely there is requirement of more personal. among the 4, class-1 and 2, Jail Superintendents only 1 is posted. among 2 doctors only one is posted. Among Subedars only out of 12 posts ,7 are only in position. Among 46 Havaldars, there are 22 on positions. Among 259 positions of Sepoy, 202 are in position and 57 are vacant. Thus among the guard 86 positions are vacant, which need to be filled. The posts of Sociologist, social worker, trainer, Psychologist are the need of hour in the jails. The jail industrial unit has good production unit and it produces various good worth lakhs but definitely there is scope for much more.
- 8) **It has come to information of undersigned, that, visitation rights of the prisoners are at great variance from other states. At present the inmates are allowed to meet only immediate blood relatives. According to prisoners restricting to meet only immediate blood relatives and that also after police verification is a draconian measure and unreasonable restriction. It is felt, as permitted in other states, extended family and friends be allowed to meet the inmates. This needs examination and rules should be as far as possible be uniform in the country.**
- 9) In the jail custody there are 3 cases of unnatural deaths and 64 natural death prisoners, in last 3 years. In the list of custodial deaths a proforma was developed, which is on page – of annexure-2. these cases of unnatural deaths are on serial no 8,9 and 31 as given by the jail administration. In the case of Danny Harpal Singh describes at serial no 8, the date of death is 2-9-17 the case is pending in NHRC. the magisterial inquiry it seems have been submitted on 3/11/19. in the case of serial number 9, the date of death is 31/10/17 and the magisterial inquiry report has not been submitted till date. in case of serial number 31 also the magisterial inquiry report has not been submitted although case is of 3/7/18. It is requested that these matters be taken up by the concerned administrative wing of the

commission strongly and seen that such cases the magisterial inquiry must be filed with the commission positively in 30 days after the unnatural death.

- 10) The articles like ropes, cutters, knives, metal articles are banned inside. Also metal nets have been fitted to prevent the towels/ cloths could not be tied in the toilet windows.
- 11) The SSRB is meeting is not being held regularly and there are some complaints of high handedness of SSRB it would be worth its while to request meetings of SSRB are held regularly and recently Maharashtra government has amended the prison rules in 2018, which has made furlough very difficult for many inmates. The eligibility of furlough has made much tougher than before and that has become the bone of contention. Each state may have separate prison rules but the things are becoming so different in states that there is lot of heart burning in the country. When IPC is same for the whole country and the courts also follow the similar principles. the high court's judgment of one high court may not be binding on other high courts but the Supreme court is there for all, It is high time that standard prison rules may be made by the home ministry and the guidance of National Human Rights Commission, so that the gap between the treatment of prisoners regarding parole, SSRB, furlough and an under trial whom he can meet, should not be very different in the whole country.

 16/3/20

Dr Vinod Aggarwal

Special Rapporteur



Office of the Superintendent,

Nashik Road Central Prison,

Jail Road, Nashik-422101

Phone No-0253-2465276

Fax No-0253-2461576

Email-nashikcp-mh@gov.in

O.No./SJ/NHRC/Shri.V.Aggarwal/Spl.Rapporteur/Visit/2854 /2020, Date : 26/02/2020

To,

✓ **Resp.Under Secretary (Co-ordination),**
National Human Rights Commission,
Manavadhikar Bhavan, Block No-C INA,
New Delhi-110023

Sub : Regarding Visit of Respected Dr.Vinod Aggarwal, Special
Rapporteur, National Human Right Commission to Nashik
Road Central Prison, Nashik, Maharashtra-422101

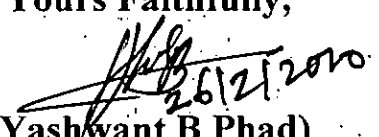
Respected Sir,

With reference to above mentioned subject, it is humbly submitted that
Resp.Dr.Vinod Aggarwal, Special Rapporteur, National Human Rights
Commission, New Delhi visited and inspected Nashik Road Central Prison on
26th Feb 2020.

The inspection report of this prison is being submitted along with this
letter.

Encl : Inspection Report

Yours Faithfully,


(Yashwant B Phad)
Acting Superintendent
Nashik Road Central Prison

NATIONAL HUMAN RIGHTS COMMISSION, NEW DELHI
INSPECTION FORMAT

1	NAME OF THE PRISON	Nashik Road Central Prison		
2	SANCTIONED CAPACITY OF THE PRISONERS	3178		
3	PRISONER'S PROFILE			
3.1	Actual Strength of the Prisoners	3021 (as on Dt.26.02.2020)		
3.2	The details of the prisoners including undergoing life imprisonment and under death sentence			
		Convict	Undertrial	Total
		1726	1295	3021
	Break-up of Total Strength			
	Male	2939		
	Female	82		
	Total	3021		
	Lifers	1378		
	Death Sentence	7		
	Rigorous Imprisonment	318		
	Simple Imprisonment	23		
	Detenue	54		
3.3	Daily average strength of the previous month, i.e. Jan 2020			
4	ACCOMODATION			
	Area of the Jail	16.72 Hectare		
	Age of the Buildings	93 Years		
	Status of Buildings - to what extent the provisions of Model Prison Manual have been complied with in terms of location away from congested locations, location of various blocks at a prescribed distance from the perimeter wall, separate enclosure for the female ward, etc keeping the principles of safety and security upper most in mind?	This prison has been constructed approximately before the year 1927. Initially it was out of the vicinity of Nashik City. But as the population of the Nashik City is increasing day by day, the prison has come in the core of the city. There has not been any constrution inside 150 metres from the perimeter wall.		
	Problem of seepage, leakage, etc	Since the construction of the prison building is very old, problem of seepage and leakage has been noticed in some extent. An estimate of Rs 499.90 lacs for water proofing the whole prison building has been sent to the Governement for administrative approval and funding. The approval and funding is being awaited.		
	Lighting and ventilations	Tube lights, LED bulbs and LED tube lights have been installed in each and every barrack, cell and prison surroundings. All barracks and cells have adequate windows for ventilations.		
	Instituional arrangements for repairs and maintenance	The repairs and maintenance of the prison building is done with the help of the Public Works Department of Government of Maharashtra. A service centre of PWD is situated in the vicinity of this prison.		

Number of Wards/Barracks	Wards=8, Barracks=54
Number of Special Cells	386 Cells including 17 cells of High Security
Any other Provision	A new barrack for female prisoners has been constructed near the female yard. The wall compound is being constructed to this new female yard.

4.1 ARRANGEMENT OF SEPARATION OF	
Undertrial	UTPs are separated from Convicts. A separation wall has been constructed between UTP yard and Convict Yard.
Young Prisoners	Young prisoners under the age of 21 are kept in a separate barrack.
Woman Prisoners	Woman prisoners are lodged in Female Yard. The female yard is secured by a four sided wall compound from
Mentally Sick Prisoners	There are two separate barracks for the mentally sick prisoners.
Drug Addicts	Drug Addicts are lodged in Prison Hospital where they are treated by the Doctor.
Suffering from infections diseases like T.B., etc	Patients having T.B. are lodged in separate cells situated in Hospital. The cells are situated in the corner of hospital yard.

5 STAFF	
Sanctioned Strength (in various categories)	396
Actual Strength (in various categories)	287.
Adequacy of otherwise of sanctioned and available staff	As per Maharashtra Prison Manual 1979, there should be one sepoy behind every 6 prisoners. With this point of view, the present available staff strength is inadequate.
Steps taken to fill up vacancies	The inadequacy of the staff is brought to the notice of senior officers during their visits to the prison. Proposals have also been sent to the Head Quarters.
Term & conditions of service & employment of all categories of personnel keeping the service and morale in view has any objective and dispassionate assessment of the service conditions vis-à-vis operational efficiency been made if so, what are the finding and what corrective measures have been taken	Counseling, Meditation and Stress Management camps are organized in the Prison premises to achieve operational efficiency of all categories of employees keeping service & morale in view. A monthly meeting of staff is also arranged to encourage them and take cognizance of their problems and complaints.

5.1 HUMAN RESOURCE DEVELOPMENT			
Institutional arrangements for training of officers and staff in various categories	The Officers in various categories are from time to time provided training by the institution head quarters within the state and outside for imparting needful education viz; Prison administration. Prisoner reforms. Prison security & Safety measures, human resource development etc. BPRD also arranges training sessions.		
Duration of training for each category	The initial training period for officers is one year and for other staff is of 6 months and later on Revised training sessions are conducted from time to time in various categories.		
Arrangements of the content, quality and impact of training on correctional behaviour inside and on rehabilitation of convicts after release.	Various Work Shops on various topics are organized from time to time by the Head Quarters.		
Need for further strengthening	Timely training sessions should be arranged for the staff. The sessions should include counselling, updating to modern technology.		
6 RIGHT OF PRISONERS			
6.1 RIGHT TO SPEEDY TRIAL			
No of UTPs lodged in Prison	Men	Women	Total
	1205	36	1241
What is the average duration for which they have been lodged in prison?	The average duration varies as this factor is within the scope of decisions of bail and trial by the concerned Courts.		
What are the contributory factors to delay in disposal of cases of UTPs?	Irregular Court appearances, on compliance of Bail/surety conditions by UTPs and slow pace of trial in courts contribute delay in disposal of cases.		
Specific suggestions to reduce this duration?	Regular Court appearances, speedy trials, Leniency in Bail conditions, arrangement of Lokadalats etc can reduce this duration.		
6.2 RIGHT TO BE RELEASED ON BAIL			
No of petitions pending in the trial court for disposal	The data regarding pending petitions is not maintained by the prison department. The prisoners do not generally share this with the prison administration.		
No of cases where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for	The prisoners do not generally share this information with the prison administration.		
No of cases where the prisoners are unable to arrange sureties.	Not intimated by prisoners		
No of cases where the bail amount is high	Not intimated by prisoners		

<p>What are specific suggestions to improve the situation and register expeditious disposal of pending bail applications</p>	<p>(i) The concerned courts need to show leniency in grounds for granting Bail so as to enable UTPs to comply the bail conditions. (ii) The NGOs/ Legal aid organizations visiting our institution have taken steps in this regard by forwarding necessary applications for the Bail & Personal Release Bonds of UTPs which have enabled them to seek bail and/or expeditious trial as the case may be:</p>		
<p>6.3 RIGHT OF CONVICTS TO APPEAL</p>			
<p>No of cases where appeal petitions are pending in the High Court</p>	<p>Approximately 63 appeals are pending in the High Court. (Through Jail = Mumbai HC=33+Aurangabad HC=7)+(Through DLSA Nashik=Mumbai HC=13+Aurangabad HC=10)</p>		
<p>No of years for which these petitions are pending</p>	<p>The number of years pendency of petitions is different for each case.</p>		
<p>Contributory factors</p>	<p>Prison Authorities and District Legal Services Authority Nashik</p>		
<p>Specific suggestions for expeditious disposal</p>	<p>The petitions should be run on fast track modes. The prisoners should be produced through Video Conferencing for hearings so that they can argue personally.</p>		
<p>6.4 RIGHT OF CONVICTS FOR PREMATURE RELEASE/PAROLE/REMISSION</p>			
<p>What is the composition of the State Sentence Review Board</p>	<p>Dyputy Inspector General of Prisons, Principal District & Sessions Judge, Superintendent of Police, Superintendent of Prison, Three Non-official members.</p>		
<p>No of cases pending for review</p>	<p>52 cases are pending.</p>		
<p>Duration for which they are pending & reasons for pendency</p>	<p>Duration of pendency is different for each case. Minimum duration of pendency is 6 months and maximum 3 years.</p>		
<p>Specific suggestions to expedite disposal</p>	<p>NIL</p>		
<p>Procedure followed as per guidelines of NHRC and section 433 CrPC</p>	<p>NIL</p>		
<p>Whether meeting S S R Board is being held, mention dates</p>	<p>Yes. Last meeting was held in Nov 2018.</p>		
<p>6.5 RIGHT TO FOOD</p>			
<p>Scales of diet for various categories of prisoners</p>	<p>Rice</p>	<p>a) Under-trial Prisoner : 150 gms</p>	
		<p>b) Convicted Prisoner : 200 gms</p>	
	<p>Wheat</p>	<p>a) Under-trial Prisoner : 300 gms</p>	
		<p>b) Convicted Prisoner : 350 gms</p>	
	<p>Pulses and Dals</p>	<p>120 gms (Monday to Saturday)</p>	
		<p>(Moong, Chanadal, Masur, Turdal, Matki,) 30 gms Besan for Sunday</p>	
	<p>Vegetables</p>	<p>200 gms.</p>	
<p>Milk</p>	<p>100 ml.</p>		

Onions	50 gms.
Tomato	100 gms.
Sweet Oil	20 gms.
Salt	10 gms.
Banana	1 no. (100 gms)
Green Masala	5 gms.
Dry Masala	10 gms
Tea	
Sugar	20 ms.
Tea	5
Milk	50 ms.
Breakfast Scale (Shira) Sunday & Thursday	
Rava	60 gms.
Sugar	40 gms.
VeTGhee	20 gms.
Breakfast Scale (Upma & Poha)	
Pohe	60 gms.(Tuesday and Friday)
Rava	60 gms. (Monday, Wednesday,
Onion	10 gms.
Sweet Oil	05 gms.
Rai	0.50 gms.
Green Masala	3 gms.
Turmeric	0.50 gms.
Salt	2 gms.
Storage of articles (as on date 26/02/2020)	
Wheat	42886 kg
Rice	27600 kg
Masur	1594 kg
Matki	2482 kg
Turdal	1190 kg
Moong	503 kg
Chanadal	1639 kg
Sweet Oil	359 kg
Salt	880 kg
Red Chilly	2201 kg
Dry Masala	488 kg
Lasun	20 kg
Rai	53 kg
Onion	407 kg
Veg.Ghee	411 kg
Sugar	2068 kg
Tea Powder	50 kg
Vegetable	13 kg
Tomato	791 kg
Poha	4502 kg
Turmeric	217 kg
Coconut Oil	147 kg
Rava	1473 kg
Dhane	1 kg
Methi	2 kg
Jira	0.45 kg
Hing	0 kg

	Arrangements of cooking and distribution of food	The food is cooked and prepared in the Kitchen Room. Thereafter, the food is served in every ward/barracks as follows: Breakfast & Tea at morning 6.30am to 7.00am: lunch at 10.30am to 11.00 am, Tea at 3pm, dinner at 4.00pm to 5.00 pm. The UTPs stand in queue and the food item is served to them in their plates.												
	Mean and mode of preparation of food	Four Big Stainless earthen pots (Handa), 3 Medium and 3 small earthen pots, Rice Tray, Kadai, Atta Machine, Chapati Rack, Hot pot for chapati, etc.												
	Menu of food provided to the inmates	<p>Breakfast</p> <p>Tea - 60 nil Daily</p> <p>Milk - 100 ml. Daily</p> <p>Shira - 165 gms. (Sunday & Thursday)</p> <p>Rava - 180 gms. (Monday, Wednesday, Saturday)</p> <p>Banana - 1 No (100 gms.)</p> <p>Lunch</p> <table border="1" data-bbox="776 786 1453 949"> <tr> <td data-bbox="776 786 997 864">Rice</td> <td data-bbox="997 786 1225 864">Undertrials</td> <td data-bbox="1225 786 1453 864">200 gms</td> </tr> <tr> <td></td> <td data-bbox="997 864 1225 949">Convicts</td> <td data-bbox="1225 864 1453 949">250 gms</td> </tr> <tr> <td data-bbox="776 864 997 949">Wheat Chapati</td> <td data-bbox="997 864 1225 949">Undertrials</td> <td data-bbox="1225 864 1453 949">3 Nos (60-65 gms)</td> </tr> <tr> <td></td> <td data-bbox="997 949 1225 1028">Convicts</td> <td data-bbox="1225 949 1453 1028">4 Nos (70-75 gms)</td> </tr> </table> <p>Pulses and Dals 280 gms</p> <p>(Sunday-Besan, Monday-Masur, Tuesday-Moong, Wednesday-Matki, Thursday-Chanada, Friday-Turdal, Saturday-Masur)</p> <p>Vegetables - 180 gms Daily</p> <p>(Tomato, Onion, Potato, Dal, Dagar, Kobi, Flower. etc.)</p> <p>Dinner - as above</p>	Rice	Undertrials	200 gms		Convicts	250 gms	Wheat Chapati	Undertrials	3 Nos (60-65 gms)		Convicts	4 Nos (70-75 gms)
Rice	Undertrials	200 gms												
	Convicts	250 gms												
Wheat Chapati	Undertrials	3 Nos (60-65 gms)												
	Convicts	4 Nos (70-75 gms)												
	Procurement of eatables, etc	We procure the eatables etc. from the approved food suppliers.												
	Does the kitchen have the following	Modern LPG Gas System												
	(i) A modern chimney regardless of the type of fuel used	Modern LPG Gas System												
	General cleaning around source of water	Yes, the area around the source of water is kept safe and clean. The water tanks are cleaned time to time.												
6.7 RIGHT TO SANITATION														
	Does every barrack used for sleeping have sufficient number of WCs, urinals and washing places at the ratio of 1 unit for every 10 prisoners?	Every barrack has one bathroom, one WC, one urinals and one wash basin for night use. For day use there are 302 toilets in the prison.												
	Are the latrines of sanitary type with arrangements for flushing?	No												
	Is it ensured that the toilets are placed on the in impermeable basis, higher than the surrounding ground and are so built that the Sun's rays can easily enter the latrines and that rainwater is kept out?	Yes												

Is it ensured that the latrines are so designed that all excreta and waste materials get into receptacles without fouling the sites?	Yes
Have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of one metre from the floor level as far as possible.	Yes

6.8 RIGHT TO PERSONAL HYGIENE

Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangement to ensure privacy?	Covered cubicles are not available. But bathing platforms are available.
Is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions?	Yes
Is it ensured that every prisoner washes his clothing at least once a week? If so, have you ensured that use of necessary washing materials (soap, washing powder, detergent, etc) has been authorized for both male & female prisoners?	Yes. Washing material like washing soda, soap are provided to the prisoners.
Is there a mechanized laundry to wash items of clothing and bedding at the time of return of these items to the clothing store?	Yes.
Is there facilities for washing of clothes?	Yes. In every yard there are washing platforms. Washing material like washing soda, soaps are provided to the prisoners.

6.9 RIGHT TO CLOTHING

The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.	
Is it ensured that these provisions are being complied with?	Yes
Item of Clothing and Bedding provided to inmates.	A pillow with cover, dhoti, chadar, blanket, towel, trouser, pyjama shirt, Gandhi cap.

6.10 RIGHT TO HEALTH AND MEDICAL CARE

The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.	Yes
Is Hospital Accommodation available on the scale of 5% of the daily average of the inmate population?	Yes

Are the floors and walls of the hospital of impermeable material?	Yes
is there arrangement for uninterrupted supply of potable water and electricity?	Yes. A water purifier has been installed in hospital and female yard.
Is there a hospital Kitchen with arrangement for upkeep and maintenance?	No
Is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (including milk) according to approved scales?	Yes
Are sample being sent to approved laboratories for test?	Yes.
If so, at what intervals & with what findings?	A laboratory is available in the prison where CBC, KFT, LFT, BSL, PS for MP, Widal test and HIV testing is done. Sputum and other types of tests are done at Civil Hospital Nashik.
What preventive and corrective measures been taken to ensure that water is free from impurities & is potable?	The main water tank is washed every now and then by the PWD. The sub water tanks in the prison are also regularly washed. Water purifiers are installed in hospital and female section. Samples of water are sent to District Health Laboratory Nashik for ensuring purity and potability of water.

7 DETAILS OF PATIENTS AT THE PRISON HOSPITAL & FACILITES BEING			
	Male	Women	Total
No of Doctors			
Sanctioned post	2	0	2
No of para-medical personnel	3	0	2
Daily average of O.P.D.	230-270 patients		
No of beds	31 beds availble.		
Avaibility of Medicines (Adequate/Inadequate)	Adequate		
Visits by specialists	Yes. Dermatologists, Dentists, Psychiatriist, Gynaecologist from Civil Hospital Nashik visit prison every now and then. Various medical camps are also arranged by NGOs.		
Isolation / segregation of patients suffering from infectious diseases	Yes		
No of prisoners suffering from T.B.	5		
No of prisoners suffering from HIV/AIDS	26		
Arrangements for detection and prevention of HIV/AIDS	ICTC Centre is available in this prison.		
Are instructions about medical examination of every prisoner on admission being followed?	Yes.		
Ambulance service	Yes, an ambulance is available.		
No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their	Heart - 38		
	Cancer - 01		
	Asthma - 11		
	Diabetes - 24		

	treatments	As per the prescriptions by the specialists, the patients are provided medicines.
	Drug de-addiction and counselling services	An NGO named Samata Foundation Mumbai arranges camps for counselling and drug de-addiction. A psychiatrist from Civil Hospital Nashik also visits the prison.
8 MENTAL ILLNESS		
	How Many mentally ill persons have been detained in the jail and for what duration?	Presently 45 prisoners are mentally ill. The duration of each prisoner is different.
	How many times the IG of Prisons has visited	In Jan 2019
	How Many times these persons have been visited by Psychiatrist or where a Psychiatrist is not available by a medical officer empowered by the State Government u/s 39 (4) of Mental Health Act, 1987?	A psychiatrist from Civil Hospital Nashik visits the prison to treat the mentally ill prisoners.
9 CHILDREN STAYING WITH MOTHERS (CONVICTS):		
	What checks & safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 age group while allowing them to stay with their mothers (convict) in terms of the directions of the Supreme Court in R. D. Upadhyay vrs State of Andhra Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2000 decided on 1/11/2000	<p>For Education :</p> <ol style="list-style-type: none"> 1. At Nashikroad Central Prison, Children below 6 Years are staying with Women Prisoners. Children are being provided education through One Anganwadi Teacher and One Anganwadi Caretaker in Nursery School outside the Prison Premises . Necessary Educational Programs like Songs/Chart/Dance /Play are being Taught. 2. Teacher from NGO –NSS provide basic Education Training. 3. One Women Prisoner Teacher also provides Education for Children below 6 Years. 4. For Extra Curricular Activities - Clay Work, Craft, Drawing, Filling Color etc though Social Workers from Tata Trust. 5. Stationaty Item like School Bags, Tiffin, Water Bottle, Nursery Books as per their requirement are provided to Children.

For Care:

1. Specially prepared breakfast, Milk- 600 ML to 1300 ML as prescribed by Doctor, Goundnut/Bread/Mix Dal Rice Khicdi & Nursery diet for Children keeping their growing needs.
2. Hot Water for bathing and Clean Drinking Purified Water.
3. After Delivery, We provide Cot and Swing to Mother and Child.
4. Clothing to Children as per season especially to new born Child and upto 6 Years.
5. All Vaccination Programs from Civil Hospital, Nashik and Medical facility through Jail Hospital.
6. Toiletries – Johnson Soap, Shampo and Powder, Kajal to Children.
7. Special Paediatric Session through Tata Trust NGO for Children and Needful Tonics provided by Social Worker.

10 INSTITUTIONAL TREAT

Classification	The prisoners are classified into Undertrials and Convicts. The undertrials and convicts are lodged in separate ward and barracks.
Institutional routine	<p>The ordinary daily routine of prisoners, except on Sundays and Prison holidays is as follows.</p> <p>06.00 hrs. - 06.15 hrs. Opening of Prisoners Housing Units and counting of prisoners.</p> <p>06.15 hrs. - 06.45 hrs. Morning Ablutions and Bathi.</p> <p>06.45 hrs. - 07.15 hrs. Exercises. Yoga. Prayers. Organised games etc.</p> <p>07.15 hrs. - 07.45 hrs. Breakfast and Tea.</p> <p>07.15 hrs. - 08.00 hrs. Work allotments.</p> <p>08.00 hrs. - 1 1.00 hrs. Morning work period.</p> <p>1 1.00 hrs. - 12.00 hrs. Mid-day meal and rest</p> <p>12.00 hrs. - 16.00 hrs. Afternoon work period.</p> <p><i>(Note : Undertrials and Inmates who are not required for work will be counted and locked in their housing unit from 12.00 hrs - 15.00 hrs.)</i></p> <p>15.00 hrs - 15.15 hrs Afternoon Tea.</p> <p>16.00 hrs. - 16.45 hrs. Games</p> <p>16.45 hrs. - 17.30 hrs. Evening meal</p> <p>17.30 hrs. - 18.00 hrs. Counting of prisoners and the locking of prisoners</p> <p>18.00 hrs. - 22.00 hrs. Reading, TV, etc.</p>

Education	All the prisoners detained in the prison, who want to continue with their incomplete studies, are inspired to take interest to proceed with their interrupted education. The Open Universities, i.e. YCMOU and IGNOU, have started their study centres in this prison and volunteer prisoners get their higher education completed through this facility. Yoga Deploma Sessions are also conducted and many prisoners have received Yoga Teacher Certificate. Illiterate prisoners are given basic lessons by the Prisoner Teachers under the guidance of the Guruji.
Vocational training and work	01. In the Prison's Factory Department, there are various business related factories, Weaving, Carpentry, Fabrication, Bakery, Tailoring, Idol making (fibre idol & earthen idols), Laundry, Soap Making, etc. According to the latest Maharashtra Prison Circular the prisoners are given: skilled-61, half skilled-55, unskilled-44 rupees respectively. According to the Government circular open prisoners are given 77 rupees per task, also according to the government circular there will be an increase of 10 per cent in wages every three years. 1/3rd of the amount is sent to the Prisoner's Welfare Fund for their welfare and 1/10th of their wages amount is utilised for the welfare of the prisoners. Such policies are not made and decided on our level of prison management but are made from the head quarters. Vocational training of two wheeler repairing, electrician course, plumber
Spiritual development	NGO named " Bramha Kumar Vishv Vidyalay " and Sant Nirankari Mandal's members visit in the institution and impart spiritual knowledge maditation and education amongst the UTP & also convicted Prisoners for their moral and intellectual development.
Organized recreation	During days of national importance. Cultural programmes are organized and it enables Prisoners to take part in activities like singing and games like, volley ball. chess board ,carom board etc are also organized by our institution & NGOs.
Rehabilitation assistance	The vocational training in courses like carpentry, Hand loom, handwork , courses etc are given by NGO's to Prisoners focusing on their reformation which helps them.

Canteen Facilities	The Prisoners provided canteen facilities by availing purchase to the limit of Rs.4500/- per month of various daily need articles from canteen once in a fortnight as per the list prescribed from, Canteen dept. which are deducted from their respective PPC Account.
Any NGO involved in Expense of food	No
Any NGO involved in Expense of Health Care	Samata Foundation Mumbai arranges Medical Camps and offers free medicines to prisoners. Medical Camps are also organized with the help of Charity Commissioner Nashik.

11 DAILY WAGES PRESCRIBED BOTH TIME RATE AND PIECE RATE FOR

Trainees	Rs 44/day for 6 hours
Semi skilled workers	Rs 55/day for 6 hours
Skilled workers	Rs 61/day for 6 hours
Mean and mode of payment of wages	The wages are deposited in their PPC account per month.

12 CONDITONS OF UNDERTRIALS :

Dention period	Men	Women	Total
Upto 3 months	328	23	351
3-6 Months	123	14	137
6-12 Months	206	3	209
1-2 Years	412	2	414
2-3 Years	97	1	98
3-5 Years	79	0	79
Above 5 Years	15	0	15
Total	1260	43	1303
Are under trials kept separate from Convicted prisoners?	Yes		
No. of under trials granted bail but unable to seek release because of failure to	Data is not maintained by Prison Administration.		
Is there any problem of providing escorts to undertrials for courts appearance?	Yes. There are only 70 posts sanctioned for escort in the Police Head Quarters Nashik. Therefore the rate of Police escort is very low due to scarcity of Staff.		
Holding of LokAdalts in Jail premises	No. Lokadalat is not held in this prison.		

13 CUSTODIAL DEATH:

ANNUAL STATEMENT OF DEATHS FOR LAST 3 YEARS			
Year	Total No Deaths	Natural	Unnatural
2017	23	21	2
2018	27	26	1
2019	17	17	0
Annual statement of escape from the Prisons/escorts for the last 3 years.	Nil		

Have these deaths been investigation? If so what are the findings & general observations?	The information of death of prisoner is given to local Police Station as well as District Magistrate for Inquest Panchnama and post mortem take place at Late Bhausahab Hire Medical college & Hospital, Dhule.
What checks & safeguards have been adopted to prevent suicides of prisoners?	The articles like ropes, cutters, knives, metal article, stones etc are banned inside the Prison. Fans and other electrical appliances are put out of reach to prevent suicidal attempts. Also Metal nets have been fitted to prevent the towel/cloths to be tie in the toilets window.

14 WOMEN PRISONERS :

Sanctioned capacity	60
Actual Strength	82
Detail of staff	33
No. of children with women Prisoners and their age-group	4
Are women prisoners kept in separate accommodation?	Yes
Facilities for special care, education and recreation of young children staying with women prisoners.	For special Care : Special Diet is provided. Milk, Banana, Eggs, Jaggery and Groundnuts are provided.
	For Education : An anganwadi is established outside the prison. A teacher and a helper is working in the anganwadi. All the stationary and educational items are available.
	For Recreation : T.V., CD Player, Sport items and other kids amusement items are available.
General comments on health facilities for women prisoners and children staying with them will special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children.	The women and their children are provided all necessary facilities regarding food, clothing, shelter, health, education, recreation, etc.
Facilities of vocational training for women prisoners.	The women prisoners are provided vocational training programmes like beauty parlour course, weaving course, etc.
No of women prisoners suffering from T.B. and psychiatric problems	NIL

15 BASIC AMENITIES

Letters (receiving, dispatching and distribution system)	The outgoing letters of the prisoners are sensed and signed by the Jailor in charge of the respective Ward and the same are dispatched through the local post office. The incoming letters are also sensed by the Jailor in charge of the Ward and circulated to the respective prisoners.
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Feed back by the senior officers and records maintained in this regard, if any	Inspection visits are paid by Inspector General of Prisons and Deputy Inspector General of Prisons. The Sessions Judges, CJM, Collector, SHRC & NHRC visit the prison. The report of visit is written in the Register No 14 by the concerned officers.
Whether prisoners rights has been displayed in the prison	Prisoners rights have been displayed on the walls of the barrack where the prisoners is lodged on the day of his admission to the prison.

16	INTERVIEWS OF THE PRISONERS
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16.1	INTERVIEWS OF THE PRISONERS BY JAIL/DISTRICT OFFICIALS
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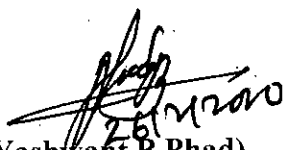
Mean and mode of Interview	The senior officers of the Prison Authorities directly interact with the prisoners during their visits to the Prison. The Collector, Dy. Collector, Commissioner of Police, Superintendent of Police, District and other Judges also speak to the prisoners to know their grienvances.
Details of readdressal of complaints, if any	The complaints boxes of ADG & IGP, DIGP, PDJ, CJM are kept in every ward. The boxes are opened during the visits of respective authorities and the complaints are taken cognizance of.

16.2	SYSTEM OF INTERVIEWS WITH FAMILY MEMBERS AND LAWYERS
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What is the procedure which is in vogue for grant of such interviews?	The undertrials and the convicts are allowed to take interview of their blood relatives like father, mother, brother, sister, wife, daughter, son, etc. To take interview of a friend, the friend has to submit Police Verification Certificate. The relatives register their names in the Registration Room outside the prison. After verification of the relatives, the prisoners are called in the Interview room. The frequency of interview for Undertrials is once in a week for 20 minutes and for convicts once in a fortnight for 20 minutes.
How many such requests on an average are being received?	130 to 150 per day.
How many requests have been turned down and reasons thereof?	The interview requests are turned down only in case of the relatives failing to produce the proof of their relationship with the prisoners.

17	NO OF VISITS / INSPECTIONS DURING THE LAST ONE YEAR BY - 2019	
	Judicial Authorities	41
	Non-Judicial Authorities	13
	NHRC Team visited	0

18	INVOLVEMENT OF NGOs AND SOCIAL ACTIVISTS IN PRISON ACTIVITIES	
18.1	FUNCTIONING OF BOARD OF VISITORS	
	When was the Board of Visitors last constituted?	The official members of the Board of Visitors remain the same as prescribed by the Maharashtra Prison Manual 1979. Only the non-official members are reappointed by the Collector after three years. The present non-official members have been appointed in the year 2017.
	What is the frequency of visits of Jail by the BOV?	The meeting of BoV is held once in three months. The members of the BoV visit the Prison as per scheduled by the Collector who is the ex-officio Chairman of the BoV.
	Are the observations recorded by the BOV soon after visit?	The suggestions and the decisions of the BoV are implemented. The compliance report is sent to the Collector and ADGP & DIGP of Prisons.
	What is the current status of compliance with these observations?	The decision of the BoV to buy Hot Pots for prisoners is being worked on. The BoV has suggested to install two CCTV cameras in every barrack. It will be complied as soon as the funding is made available.
19	GENERAL REMARKS	
	On the functioning of the prison administration, problems and grievances and suggestions for improvement	The major problem of the prisons administration is scarcity of the Staff. Availability of funding for various developmental works is also a problem. The scarcity of Police Escort is also a major problem.
	Other difficulties regarding prison security	1) Lack of manpower and resources 2) Time to time change in provisions as per requirement 3) Lack of training sessions and refresher courses. 4) Managing excessive work load


 (Yashwant B Phad)
 Acting Superintendent
 Nashik Road Central Prison



Office of the Superintendent,

Nashik Road Central Prison,

Jail Road, Nashik-422101

Phone No-0253-2465276

Fax No-0253-2461576

Email-nashikcp-mh@gov.in

O.No./SJ/NHRC/Shri.V.Aggarwal/Spl.Rapporteur/Visit/2875/2020, Date : 27/02/2020

To,

✓ **Resp.Under Secretary (Co-ordination),**

National Human Rights Commission,

Manavadhikar Bhavan, Block No-C INA,

New Delhi-110023

Sub : Regarding Visit of Respected Dr.Vinod Aggarwal, Special Rapporteur, National Human Right Commission to Nashik Road Central Prison, Nashik, Maharashtra-422101

Respected Sir,

With reference to above mentioned subject, it is humbly submitted that Resp.Dr.Vinod Aggarwal, Special Rapporteur, National Human Rights Commission, New Delhi visited and inspected Nashik Road Central Prison on 26th Feb 2020.

The format for additional information from the Jail Authorities is being forwarded herewith.

Encl : Format for additional information

Yours Faithfully,

Pramod Wagh

(Pramod Wagh)

Superintendent


Nashik Road Central Prison

Format for additional information from the Jail Authorities

There is a general format of NHRC in which information is gathered from jail authorities but lately NHRC is asking detailed information about 3-4 issues for which general format is not enough. So why these issues in the questionnaire below :

1. Posts Created, Required as per BPRD norms and Posted.

SN	Name of Post	No Posts			Required as per		Remarks
		Created	Posted	% filled	BPRD	% filled	
1	Superintendent, Central Prison	1	0	0	1	0	
2	Superintendent, District Prison Class 1	1	1	100	1	100	
3	Superintendent, District Prison Class 2	2	0	0	2	0	
4	Medical Officer Class 2	1	1	100	1	100	
5	Medical Officer Class 3	1	0	0	1	0	
6	Administrative Officer	1	1	100	1	100	
7	Jailor Group 1	8	7	88	8	88	
8	Jailor Group 2	20	20	100	20	100	
9	Subheddar	12	7	58	12	58	
10	Havildar	46	22	48	46	48	
11	Sepoy	259	202	78	259	78	
12	Office Superintendent	1	1	100	1	100	
13	Senior Clerk	7	4	57	7	57	
14	Clerk	12	8	67	12	67	
15	Teacher	3	0	0	3	0	
16	Compounder	2	2	100	2	100	
17	Lab Technician	1	1	100	1	100	
18	Chemical Supervisor	1	1	100	1	100	
19	Weaving Supervisor	1	1	100	1	100	
20	Weaving Instructor	1	0	0	1	0	
21	Carpentry Supervisor	1	0	0	1	0	
22	Carpentry Instructor	1	1	100	1	100	
23	Bakery Instructor	1	1	100	1	100	
24	Tailoring Supervisor	2	2	100	2	100	
25	Tailoring Instructor	1	0	0	1	0	
26	Leather Instructor	1	0	0	1	0	
27	Machinist	1	1	100	1	100	
28	Aggricultural Supervisor	1	1	100	1	100	
29	Aggricultural Assistant	2	2	100	2	100	
	Total	392	287	73	392	73	


(Pramod Wagh)
Superintendent
Nashik Road Central Prison

2. The space per capita available for the inmates in the jail

SN	Barrack Number	Barrack Size		No of inmates in Barrack	Average area per inmate (sqft)
		L*B in feet	Area Ft		
1	Female Ward				
	Barrack No 1	70*20	1440	40	36
	Barrack No 2	70*20	1440	42	34
2	Hospital Ward				
	Barrack No 1	70*20	1440	20	72
	Barrack No 2	70*20	1440	22	65
	Barrack No 3	70*20	1440	33	44
	Barrack No 4	70*20	1440	40	36
3	Circle No 7				
	Ward No 1				
	Barrack No 1	70*20	1440	Library	
	Barrack No 2	70*20	1440	60	24
	Barrack No 3	70*20	1440	49	29
	Barrack No 4	70*20	1440	13	111
	Barrack No 5	70*20	1440	45	32
	Barrack No 6	70*20	1440	36	40
	Barrack No 7	70*20	1440	49	29
	Barrack No 8	70*20	1440	46	31
	Ward No 2				
	Barrack No 1	90*20	1800	42	43
	Barrack No 2	90*20	1800	41	44
	Barrack No 3	70*20	1440	43	33
	Barrack No 4	70*20	1440	42	34
	Barrack No 5	70*20	1440	40	36
	Barrack No 6	70*20	1440	44	33
	Barrack No 7	70*20	1440	41	35
	Barrack No 8	70*20	1440	44	33
	Ward No 3				
	Barrack No 1	70*20	1440	38	38
	Barrack No 2	70*20	1440	39	37
	Barrack No 3	70*20	1440	47	31
	Barrack No 4	70*20	1440	43	33
	Barrack No 5	70*20	1440	34	42
	Barrack No 6	70*20	1440	47	31
	Barrack No 7	70*20	1440	40	36
	Barrack No 8	70*20	1440	40	36
	Ward No 4				

	Barrack No 1	90*20	1800	41	44
	Barrack No 2	90*20	1800	42	43
	Barrack No 3	70*20	1440	41	35
	Barrack No 4	70*20	1440	37	39
	Barrack No 5	70*20	1440	39	37
	Barrack No 6	70*20	1440	38	38
	Barrack No 7	70*20	1440	40	36
	Barrack No 8	70*20	1440	36	40
	Ward No 5				
	Barrack No 1	70*20	1440	70	21
	Barrack No 2	70*20	1440	64	23
	Barrack No 3	70*20	1440	66	22
	Barrack No 4	70*20	1440	68	21
	Ward No 6				
	Barrack No 1	70*20	1440	65	22
	Barrack No 2	70*20	1440	73	20
	Barrack No 3	90*20	1800	61	30
	Barrack No 4	90*20	1800	69	26
	Ward No 7				
	Barrack No 1	70*20	1440	67	21
	Barrack No 2	70*20	1440	70	21
	Barrack No 3	70*20	1440	70	21
	Barrack No 4	90*20	1800	71	25
	Ward No 8				
	Barrack No 1	70*20	1440	23	63
	Barrack No 2	70*20	1440	53	27
	Barrack No 3	70*20	1440	52	28
	Barrack No 4	90*20	1800	75	24
4	Separate Cells = 386	12*8	37056	530	70
	Total		117696	3021	39

Pramod Wagh
(Pramod Wagh)
Superintendent

Nashik Road Central Prison

3. The details of Custodial deaths in last 3 Calendar years, each case separately.

SN	Year	Name of Deceased	Natural / Un - natural	Date of Death	Date of Magistrial Enquiry	Date of Filing Medical Report	Date of Sending report to NHRC	Date of Closure by NHRC
1	2017	Ramdas Sakharam Jadhav	Natural	21-02-17	25-09-17	02-06-17	02-06-17	Pending
2	2017	Baliram Nimba Shinde	Natural	03-03-17	09-05-18	05-06-17	05-06-17	Pending
3	2017	Ramesh Pandurang Bendakale	Natural	27-05-17	01-02-18	12-07-17	12-07-17	28-07-19
4	2017	Dilip Kaharu Chavhan	Natural	08-10-17	24-12-18	14-12-17	14-12-17	Pending
5	2017	Ganpat Dharmaji Baheval	Natural	05-01-17	30-06-18	24-03-17	24-03-17	20-09-18
6	2017	Anna Kashinath Deore	Natural	14-01-17	30-11-19	27-03-17	27-03-17	Pending
7	2017	Shaikh Rahim Shaikh Chand Shaikh	Natural	04-02-17	07-10-19	06-04-17	06-04-17	Pending
8	2017	Danny @ Harpalsingh Kapasingh	Un Natural	02-09-17	03-11-19	27-10-17	27-10-17	Pending
9	2017	Mohangiri Guruji Dayagiri	Un Natural	31-10-17	Not Received	03-12-17	03-12-17	Pending
10	2017	Umesh Govind Sisodiya	Natural	13-12-17	07-11-19	16-02-18	16-02-18	Pending
11	2017	Shivram @ Santrao Ingale	Natural	15-02-17	22-12-17	17-06-17	17-06-17	28-12-17
12	2017	Raju Chhotelal Yadav	Natural	26-03-17	Not Received	07-06-17	07-06-17	Pending
13	2017	Deoram Dhondiba Mogale	Natural	04-04-17	16-12-19	30-06-17	30-06-17	Pending
14	2017	Pandu Posha Waghmare	Natural	26-04-17	09-06-17	11-07-17	11-07-17	Pending
15	2017	Jagannath Laxman Bhalerao	Natural	11-06-17	06-01-20	03-07-17	03-07-17	Pending
16	2017	Annasaheb Vishwanath Chavan	Natural	26-07-17	26-11-18	14-10-17	14-10-17	Pending
17	2017	Jagannath Shidya Patil	Natural	30-07-17	13-11-19	16-10-17	16-10-17	Pending
18	2017	Pandit Bhikan Pokale	Natural	10-09-17	18-11-19	25-10-17	25-10-17	Pending
19	2017	S. Satyawati Raju (Ladies)	Natural	11-09-17	16-10-18	11-11-17	11-11-17	Pending

SN	Year	Name of Deceased	Natural / Un - natural	Date of Death	Date of Magistrial Enquiry	Date of Filing Medical Report	Date of Sending report to NHRC	Date of Closure by NHRC
20	2017	Hunya Daulat Padavi	Natural	05-10-17	09-01-19	25-11-17	25-11-17	Pending
21	2017	Ramchandra Patilbuva Pingale	Natural	05-11-17	12-06-19	28-12-17	28-12-17	Pending
22	2017	Dada Budha Baisane	Natural	20-11-17	17-10-19	29-01-18	29-01-18	06-02-20
23	2017	Ashok Laxaman Rokade	Natural	05-12-17	28-12-18	02-02-18	02-02-18	Pending
24	2018	Mohan Shriram Duggal	Natural	24-03-18	04-12-19	13-06-18	13-06-18	Pending
25	2018	Sunil @ Shingya Anil Mali	Natural	26-03-18	04-09-19	07-07-18	07-07-18	Pending
26	2018	Kailas Rambhau Girawale	Natural	16-04-18	-	-	-	
27	2018	Ramesh nana Shinde	Natural	15-07-18	Not Received	23-10-18	23-10-18	Pending
28	2018	Rahul Tulsiram Ahire	Natural	08-11-18	04-11-19	14-02-19	14-02-19	Pending
29	2018	Ganpat Mahadu Mahale	Natural	31-12-18	31-01-20	17-10-19	17-10-19	Pending
30	2018	Bibhishan Vishwanath Potbhare	Natural	28-05-18	08-11-19	18-08-18	18-08-18	Pending
31	2018	Sharad Indal Pardeshi	Un Natural	03-07-18	Not Received	15-09-18	15-09-18	Pending
32	2018	Santosh Aatmaram More	Natural	15-07-18	24-12-19	15-09-18	15-09-18	Pending
33	2018	Mukesh Ganesh Pahadi	Natural	31-01-18	Not Received	13-06-18	13-06-18	Pending
34	2018	Gulab Ganesh Pawara	Natural	04-02-18	09-09-19	13-06-18	13-06-18	Pending
35	2018	Rajdeorai Basawanrai	Natural	12-03-18	24-12-19	26-07-18	26-07-18	Pending
36	2018	Bhiku Sonu Dharankar	Natural	01-05-18	23-10-19	13-06-18	13-06-18	Pending
37	2018	Sakharam Hari Shinde	Natural	02-05-18	09-08-19	14-07-18	14-07-18	Pending
38	2018	Subhash Shankar Honale	Natural	15-05-18	23-11-18	04-08-18	04-08-18	27-09-19
39	2018	Gopinath Pandurang Navshe	Natural	20-06-18	24-12-19	27-08-18	27-08-18	Pending

SN	Year	Name of Deceased	Natural / Un - natural	Date of Death	Date of Magistrial Enquiry	Date of Filing Medical Report	Date of Sending report to NHRC	Date of Closure by NHRC
40	2018	Popat @ Raghunath viswanath Darandale	Natural	23-06-18	08-11-19	31-08-18	31-08-18	Pending
41	2018	Narendra Dhudku Ishi	Natural	25-06-18	04-11-19	10-09-18	10-09-18	Pending
42	2018	Ananat @ Ananda Vasant Joshi	Natural	02-07-18	04-09-19	13-09-18	13-09-18	Pending
43	2018	Rohidas Bimrao Godhade	Natural	09-07-18	Not Received	22-01-19	22-01-19	Pending
44	2018	Mangala Datta Shinde	Natural	19-07-18	10-10-18	16-03-19	16-03-19	Pending
45	2018	Shaikh Nawab Shaikh Khwajamiya	Natural	19-11-18	05-11-19	21-02-19	21-02-19	Pending
46	2018	Swapnil Bhausahab Kandalkar	Natural	25-11-18	06-11-19	12-03-19	12-03-19	10-02-20
47	2018	Mangaru Lusaru Prajapati	Natural	27-11-18	21-12-19	25-03-19	25-03-19	Pending
48	2018	Anil Kundalik Korade	Natural	03-12-18	08-11-19	18-03-19	18-03-19	Pending
49	2018	Bhuraji Pandurang Mukane	Natural	29-12-18	10-12-19	07-06-19	07-06-19	Pending
50	2018	Rahim Shah Bashir Shah	Natural	21-12-18	Not Received	17-10-19	17-10-19	Pending
51	2019	Shahanawaj Mohd. Mansuri	Natural	16-1-19	04-11-19	16-10-19	16-10-19	Pending
52	2019	Deelip Tulshiram Koli	Natural	29-1-19	30-11-19	17-10-19	17-10-19	Pending
53	2019	Sitaram Motiram Jagtap	Natural	23-3-19	06-12-19	31-10-19	31-10-19	Pending
54	2019	Kashinath Hari Warde	Natural	23-4-19	Not Received	22-10-19	22-10-19	Pending
55	2019	Pandu @ Pundlik Kashinath Gangurde	Natural	29-5-19	01-02-20	25-10-19	25-10-19	Pending
56	2019	Raju @ Rajumama Krishna Nadkar	Natural	2-6-19	Not Received	25-10-19	25-10-19	Pending
57	2019	Shiradkar Krishna Thakre	Natural	18-7-19	31-08-19	08-11-19	08-11-19	Pending
58	2019	Abdul Bashir Abdul Bari Kazi	Natural	2-8-19	14.01.2020	25-10-19	25-10-19	pending

SN	Year	Name of Deceased	Natural / Un - natural	Date of Death	Date of Magistrial Enquiry	Date of Filing Medical Report	Date of Sending report to NHRC	Date of Closure by NHRC
59	2019	Ashok Ambo Sangade	natural	11-8-19	not received	31-10-19	31-10-19	pending
60	2019	Gorakh Ramdas Kakade	Natural	30-8-19	not received	27-10-19	27-10-19	pending
61	2019	Mahadev Laxman Patond	Natural	13-9-19	not received	27-10-19	27-10-19	pending
62	2019	Vinit @ Mahesh Madhukar Mestry	Natural	13-10-19	not received	08-11-19	08-11-19	pending
63	2019	Vishnu Rama Shid	Natural	07-11-19	not received	29-01-20	29-01-20	pending
64	2019	Deepak Ramrao Tupe	Natural	21-11-19	not received	29-01-20	29-01-20	pending
65	2019	Ambadas Murlidhar Desai	Natural	27-11-19	not received	01-02-20	01-02-20	pending
66	2019	Jivaji Bhujung Pahade	Natural	12-12-19	not received	30-01-20	30-01-20	pending

Pramod Wagh

(Pramod Wagh)
Superintendent

Nashik Road Central Prison

Report 4, Mahatma Gandhi National Rural Employment Guarantee Act (MG NREGA) in Nashik district of the state of Maharashtra by Dr. Vinod Aggarwal, Sp. Rapporteur, NHRC on 27th Feb, 2020.

The implementation of this rural employment scheme was examined in the district of Nashik on 27th feb, 20. The population of the district is about 6.1 million. It is big district with 3.51 million rural population with 43 % population is urban & 57% population is rural. There is 7.1 % population belongs to SCs and 5.2 % are STs. In the rural area about 2.50 lakh SCs and 1.83 Lakh STs live. The number of SECC families in rural area are 2.26 as per district agricultural data are settled in the district.

Nashik district, despite of very large urban population has equally large rural population, and require large number of schemes. The number of women in rural Nashik is 15.16 lakhs, which is 49% .

The number of registered families with job cards was 321072 in 2014-15, which increased marginally to 393626 in 2018-19. It seems a reasonable number as per 4 to 5 members of a family almost 50% families of rural HH in Nashik have got their job cards made. The active job cards were 12% in 2014-15, and numbered about 39387. The active job cards got greatly increased to 71 % and in numbers to 281472 by 2018-19. That is a tremendous increase of about additional 250000 active family cards in 5 years. In the last 4 year the Aadhaar linked cards increased from 93000 to 254550 and verified from 25000 to 160144. Among the Aadhaar linked cards the verified are about 63%. by the figures it can be said that in last 4-5 years the district has made great strides in issuing the family cards and providing jobs so that the card holders become active. further linking to Aadhaar and than their verification is satisfactory although could have been better.

The man days target in last 5 years has been achieved only in 2-3 years and in some years it could not be attained. In the year 2014-15, the man days target was 3.66 million man-days against which 0.956(which is 26%) million. man days only was achieved. Next year in 2015-16 the man days target was reduced to 1.1million man days against which the achievement was 1.86 million man days. In the years of 16-17 the man days target was 3.08 million. man days and against this target 108% man days

were achieved. In the year 17-18, against a target of 2.84 million man days 90% man days could be attained. **But in the year 18-19, against target of 3.2 million man days, achievement has been very poor and only 61% could be achieved.** The district has 15 blocks in the rural area. Some of the blocks have done quite well with 158%(Yevla) of the annual target. while Baglan, Chandvad, Dindori, Malegaon and Peint blocks also have done more than 100% of man days but blocks like Sinnar and Nipad are sitting at 50% of man days only. In Aadhaar verification some blocks have done well, like in Peint block , the aadhar verification is 82%. thus there is great margin of improvement in various sectors of work of MG NREGA in the district.

For rural population of 3.51 mn, this target of 3.18 mn man days seems low but satisfactory as the poverty levels are lower and lot of jobs are available in manufacturing and service sectors. But if 100 man days work is to be given than only 31800 families could have been satisfied. Here in the district with active households increasing in large numbers but they really demand the work as the average man days per family came down to 15 in the year which were earlier 24 man days. The percentage of families who got 100 days of employment came down from 5.73% of total active HH to less than 1%.

On the point of timely payment 56 % of the payment is Aadhaar based in the year 2018-19, although 62 % of the Aadhaar linked cards are verified. This gap is of 6 % is reasonable and it was told that we need to 100 % aadhar linked and verified job cards and payment should also be 100 %through Aadhaar based devices to reduce malpractices. On timely payment in 18-19, more than 89.6% of wages have been paid within 8 days of generation of muster roll. Out of remaining 10.4 % payment, 5.6% wages were paid in 15 days. Therefore 5.7 % wages payment has gone beyond 15 days, in this district. in the previous year of 17-18, the payment within 8 days was only 59% and payment within 15 days was 94%. thus in the current year definitely there is an improvement of timely payment over the previous year. In timely payment the district has come from 14 in 8 days in 2015 to 90% in 18-19. in 15 days it has come up from 39% to 96% in 4 years. In the year when timely payment in 8 days was 59% , the blocks of Niphad, Nashik and Deola were doing

very well with 80% payment released in 8 days, while blocks of Chandvad, Trimbakeshwar and Malegaon are less than 50%. These 3 blocks are the last ones, explanation may be sought from them, for a very poor performance.

Visited work done under the sericulture department, in panchayat Khambale of the block Sinnar, where in the field of kisan Devram, family members and others were working in the field. here the muster roll has been made many months apart, which looks very odd. that means a labor who has worked 6 months back has not been paid , but that may be the system of maintaining the muster roll. It's a good scheme, where a farmer is supported for 3 years and than he is expected to be able to run his own work without too much of financial support under the scheme although all other supports which are non financial can still continue, but the maintenance of muster roll is not correct if wages are not paid for months to gather especially for the families who are not from the family. another scheme of another villager by the sericulture was also seen where in field of Ganpat Arjun Andhale, the payment of wages has been delayed or this is not the muster roll or this sheet is the group of muster rolls another scheme visited was the construction of goat shelter for an individual benefit. this work was being done to construct the shed in field of Sampat Gyandev chine which was sanctioned in as 612/ 2018-19 and on which officially work started in Dec 2018 , but very little work had been done till date. it seems that the work might have began long time back but pend ency remained for various reasons. Here unskilled workers had 30 mandays , but for their muster roll was not shown.

Recommendations:

1. The rural population of the Nashik district is quite big and SCs and STs constitute 7.1 % and 5.2% of population. The number of active cards are 2.82 Lakhs, look reasonably high , and feel that district in a particular year achieved 2.6 million man days and definitely because of the poverty in the area there is not large and because the labor rates are low the labor don't come for this work unless they require funds. The man days target with 3.6 million rural population should be fixed higher around 4.5 million man days. The number of active cards could be

reasonable, but it is felt that the definition of active family card needs to be made substantially different. The family members at least work for minimum of 10 days and seek employment. There must be a system of their request be recorded that they are seeking work.

2. The district administration gave information of 4994 families been given 100 days in 16-17 as a best figure in last 5 years, for the families getting full 100 days employment. The other years the number of family getting 100 days is much lesser and average days an active family got employment has been between 10 days and best of 24 days in 14-15. It is felt that district has 12-13% ST and SC people, target for the weaker sections be easily thirty percent of total man days be earmarked for them. At least 10000 families out of SC, ST and Agricultural laborers who should get 100 days employment in the district.

3. Administrative expenditure is 5.6% based on mean of expenditure on administration of scheme in these 5 years. The expenditure on administration is within limits, in general but there is a rising trend as in 18-19, this expenditure is 6.4%. There is need to be an explanation be sought or such a high administrative expenditure if correct figures are there.

4. The number of incomplete works is about 26029 out of 79603 on which work was taking place between 1st April 2014 to 31st 2019. The 33% schemes as on 31-3-2019 remained incomplete. During the period the schemes which were pending on first day were 15079 and 64529 schemes were taken up. It looks like a detailed inspection of this district program and especially 3-4 chosen blocks need to be done by May-June , 2020, when the result of current financial year are also available. In the meanwhile, it is required that CEO conducts an audit and see that schemes more than 3 years old are either completed or foreclosed on an early date or in the current financial year 2019-20.

5. It is prescribed that 60% expenditure should be due on NRM (Natural Resource Management) and in 5 years it the expenditure Otherwise the NRM expenditure the 5 year average is about 80%, but figures are matching and can't be relied upon. It is a fact that reports submitted are totally unreliable and recommended a revisit and detailed review of the district MG NREAGA for at least full 4-5 days to come out with facts

6. I feel the district has 15 blocks where as other districts have 6-7 blocks. This district should have a strong team of officers and CEO of Zila Parishad should spearhead the program not the deputy collector level.

7. In the beneficiary oriented scheme, it was felt the selection process is not reaching the poor among the poorest. The families visited who were implementing the scheme did not appear really poor. That is an area where the district administration should work more in right selection of the beneficiaries.


10/3/20

Dr Vinod Aggarwal

Sp. Rapporteur

Enclosed a report submitted on format designed by undersigned on (p-77-91)

MGNREGA Scheme Information District-Nashik

Sr. No.	Particular	MGNREGA (2019-20)
1	Population of the district as per 2011 census, and based on that MG NREGA target for the current financial year or calendar year whatever has been fixed by the government, for the district.	<ul style="list-style-type: none"> • Population of the district as per 2011-61.07 (in Lakhs) • Target for MGNREGA for current financial Year - 31.16 (in Lakhs) Mandays
2	Population of the rural area as per 2011 census, and Proportionate target of Man- days generation for the current financial year or calendar year, till date whatever has been fixed by the government, for the district.	<ul style="list-style-type: none"> • Population of the rural area as per 2011 census-35.10 (in lakhs) • Proportionate target of Man-days generation for the current financial year-31.16 (in Lakhs)
3	The achievement against target of Man-days generation in the current financial year or calendar year, till date, in man days for the district.	<ul style="list-style-type: none"> • The achievement against target of Man-days generation in the current financial -19.06 Mandays (in Lakhs) (Till 25.02.2020)
4	The achievement against target of Man- days generation for the current financial year or calendar year, till date, in terms of %, for the district	<ul style="list-style-type: none"> • Percentage -61.37%
5	Population of the district as per 2011 census, or if available for 2019, and population of SC in the district and especially in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section.	<ul style="list-style-type: none"> • Population of the district as per 2011 census- 61.07 (in Lakhs) • Estimated Population of 2019 - 67.19 (in lakhs) • population of SC in the district-2.50(in lakhs) • 0.59994 Mandays (23.99%)
6	Population of the district as per 2011 census, or if available for 2019, and population of ST in the district and especially in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof.	Population of the district as per 2011 census- 61.07 (in Lakhs) Estimated Population of 2019 -67.19 (in lakhs) population of ST in the district- 1.83(in lakhs) 0.87865 Mandays (48.01%)

7	Population of the district as per 2011 census, or if available for 2019, and population of Land less labourers in the district in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof	Population of the district as per 2011 census- 61.07 (in Lakhs) Estimated Population of 2019 -67.19 (in lakhs) population of ST in the district- 2.26(in lakhs) 0.02814 Mandays (1.25%)
8	Population of the district as per 2011 census, or if available for 2019, and population of marginal farmers in the district in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof.	0.11790 Mandays (0.63%)
9	Population of the district as per 2011 census, or if available for 2019, and population of small farmers in the district in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof	1.03050 Mandays (5.46%)
10	Population of the Women in the district as per 2011 census, or if available for 2019, in the rural area. Target if any fixed in man days or percentage of total man days for this weaker section and achievement thereof	Population of the district as per 2011 census- 61.07 (in Lakhs) Estimated Population of 2019 -67.19 (in lakhs) population of Womens in the district- 31.57(in lakhs) 6.87522 Mandays (21.78%)

Payment of wages in the district and effect of MG NREGA in increasing the wages of labour over last 15 years. The report in following comparatives may be furnished with Financial year ending March every year

Year	Annual in Million Mandays			family cards in No.			Cards Aadhaar in No.		
	Target	Achievement	%	Issued	Active	%	linked	Verified	%
2015	36.64	9.56	26.09	3.21	0.39	12.15	NIL		
2016	11.27	18.59	164.95	3.57	0.96	26.89	0.93	0.25	26.88
2017	30.08	32.25	107.21	3.80	1.50	39.47	1.36	0.35	25.74
2018	28.46	26.20	92.06	3.91	2.49	63.68	1.83	1.06	57.92
2019	31.16	19.17	61.52	3.93	2.81	71.50	2.54	1.60	62.99

Year	Timely (with in 15 /8days & Aadhaar Based Payment in number of man-days						
	Total Mandays	in 15 days	%	in 8 days	%	Aadhaar based	%
2015	9.56	979.22	38.9	773.45	14.12	NIL	
2016	18.59	979.22	49.27	773.85	21.77	84993	35.45
2017	32.25	1688.01	72.11	2962.82	45.71	110506	39.32
2018	26.20	1999.92	96.92	3167.33	58.88	120989	43.05
2019	19.17	377.66	94.31	3529.98	89.60	157824	56.16

Year	Number of families given 100 days or lesser employment as per job cards				
	Active Job cards	Total man-days	Average man-days/ job card	Families given 100 days employment in a year	% families having 100 days
2015	39146	956642	24	2243	5.73
2016	96189	1858996	5	3272	3.40
2017	149745	3225384	5	4994	3.34
2018	249150	2620012	10	4575	1.84
2019	281022	1917053	15	2221	0.79

Report of financial year 2018-19									
Block Name	Annual in Million Mandays			family cards in No.			Cards Aadhaar in No.		
	Target	Achievement	%	Issued	Active	%	linked	Verified	%
BAGLAN	2.06	2.45	118.64	40641	28345	69.74	26297	15651	59.52
CHANDVAD	0.60	0.65	108.18	23106	11050	47.82	8318	6147	73.90
DEOLA	0.86	0.48	55.62	15074	8476	56.23	6728	4478	66.56
DINDORI	2.04	2.15	105.46	24965	21260	85.16	19183	10558	55.04
IGATPURI	1.25	0.79	63.67	18194	14175	77.91	12964	6383	49.24
KALWAN	3.50	2.70	77.23	26466	23531	88.91	23014	13649	59.31
MALEGAON	2.29	2.37	103.51	53761	26305	48.93	25329	13640	53.85
NANDGAON	2.04	1.65	81.00	23276	14087	60.52	10325	7648	74.07
NASHIK	0.48	0.43	89.01	11609	7284	62.74	7257	5434	74.88
NIPHAD	1.60	0.76	47.59	24632	14615	59.33	13790	8783	63.69
PEINT	3.36	3.36	100.01	24917	24591	98.69	22837	18723	81.99
SINNAR	1.41	0.80	56.55	26056	12931	49.63	11512	7143	62.05
SURGANA	2.57	2.25	87.50	25615	27342	106.74	23311	14579	62.54
TRIMBAKESHWAR	2.51	2.39	95.25	23088	22124	95.82	20756	10984	52.92
YEVLA	1.90	2.97	156.38	30065	24906	82.84	22529	16629	73.81
Total	28.46	26.20	92.04	391465	281022	71.79	254150	160429	63.12

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Block Name	Timely (with in 15 /8days & Aadhaar Based Payment in number of man-days						
	Total Mandays (in Lakhs)	in 15 days	%	in 8 days	%	Aadhaar based	%
BAGLAN	2.45	13.29	99.64	69.97	69.08	11154	39.35
CHANDVAD	0.65	240	95.5	395.96	34.09	4496	40.69
DEOLA	0.48	187.44	99.47	235.3	81.67	3180	37.52
DINDORI	2.15	214.94	98.27	229.81	54.49	8578	40.35
IGATPURI	0.79	141.34	98.7	419.61	65.83	4840	34.14
KALWAN	2.70	153.78	97.44	343.02	73.09	10291	43.73
MALEGAON	2.37	213.41	93.46	242.38	49.56	10553	40.12
NANDGAON	1.65	78.66	94.92	43.31	66.89	5614	39.85
NASHIK	0.43	88.65	95.67	222.48	79.99	3909	53.67
NIPHAD	0.76	255.35	99.81	328.97	79.81	6514	44.57
PEINT	3.36	29.3	93.2	124.97	58.12	15059	61.24
SINNAR	0.80	66.42	96.13	91.49	55.96	5583	43.18
SURGANA	2.25	52.8	100	106.46	52.11	10953	40.06
TRIMBAKESHW	2.39	17.27	99.16	78.98	47.5	7062	31.92
YEVLA	2.97	247.27	96.39	234.62	52.24	13203	53.01
total of district	26.20	1999.92	96.92	3167.33	58.88	120989	43.05

MGNREGAGovt. of India
Ministry of Rural Development
Department of Rural DevelopmentThe Mahatma Gandhi National Rural Employment Guarantee Act
(MGNREGA)

Thursday, February 27, 2020

Consolidate Payment Detail

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State : महाराष्ट्र

District : NASHIK

Block : 'SINNAR'

Panchayat : KHAMBALE

Search Work

Work Code* MP मोजे खंबाले श्री. किसन देवराम आंधळे तृती लागवड करणे गट न. 713 (रेशिम विभाग सिन्नर) (1806012113//F/1234942756)

Work Name :

Date From : 25/07/2019

Date To : 27/02/2020

Total Muster rolls (Muster Roll No.):

17(721,
822,878,922,1073,1198,1363,1480,2399,2482,2715,2820,2907,2961,3013,3113,
3204,)

Work Status : चल रहा है

S No.	Job card No.	Applicant Name	Muster Roll No.	Date From	Date To	Wage Per day	Total Attendance	Total Cash Payment(In Rupees)	Data Entry Date	Delay in Data Entry
	Villages : KAMBALE									
1	MH-06-012-113-001/104	रघुनाथ दामू सानप	2715	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
2		रघुनाथ दामू सानप	2820	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
3		रघुनाथ दामू सानप	2907	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
4		रघुनाथ दामू सानप	2961	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
5		रघुनाथ दामू सानप	3013	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
6		रघुनाथ दामू सानप	3113	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
7		रघुनाथ दामू सानप	3204	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
8		हिराबाई रघुनाथ सानप	2715	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
9		हिराबाई रघुनाथ सानप 4	2820	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
10		हिराबाई रघुनाथ सानप	2907	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
11		हिराबाई रघुनाथ सानप	2961	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
12		हिराबाई रघुनाथ सानप	3013	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
13		हिराबाई रघुनाथ सानप	3113	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
14		हिराबाई रघुनाथ सानप	3204	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	84	17304		
15	MH-06-012-113-001/3428	भगवान हरी गोसावी	2715	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
16		भगवान हरी गोसावी	2820	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
17		भगवान हरी गोसावी	2907	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
18		भगवान हरी गोसावी	2961	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
19		भगवान हरी गोसावी	3013	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
20		भगवान हरी गोसावी	3113	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
21		भगवान हरी गोसावी	3204	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	42	8652		
22	MH-06-012-113-001/35736	दत्तात्रय किसान आंधळे	822	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
23		दत्तात्रय किसान आंधळे	878	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
24		दत्तात्रय किसान आंधळे	922	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
25		दत्तात्रय किसान आंधळे	1073	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
26		दत्तात्रय किसान आंधळे	1198	05/09/2019	11/09/2019	206	6	1236	16/09/2019	5
27		दत्तात्रय किसान आंधळे	1363	12/09/2019	18/09/2019	206	6	1236	20/09/2019	2
28		दत्तात्रय किसान आंधळे	1480	19/09/2019	25/09/2019	206	6	1236	28/09/2019	3
29		दत्तात्रय किसान आंधळे	2399	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
30		दत्तात्रय किसान आंधळे	2482	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
31		किसान देवराम आंधळे	721	25/07/2019	31/07/2019	206	6	1236	03/08/2019	3
32		किसान देवराम आंधळे	822	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
33		किसान देवराम आंधळे	878	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2

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34		किसान देवराम औधळे	922	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
35		किसान देवराम औधळे	1073	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
36		किसान देवराम औधळे	1198	05/09/2019	11/09/2019	206	6	1236	16/09/2019	5
37		किसान देवराम औधळे	1363	12/09/2019	18/09/2019	206	6	1236	20/09/2019	2
38		किसान देवराम औधळे	1480	19/09/2019	25/09/2019	206	6	1236	28/09/2019	3
39		किसान देवराम औधळे	2399	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
40		किसान देवराम औधळे	2482	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
41		बाबादाई किसान औधळे	721	25/07/2019	31/07/2019	206	6	1236	03/08/2019	3
42		बाबादाई किसान औधळे	822	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
43		बाबादाई किसान औधळे	878	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
44		बाबादाई किसान औधळे	922	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
45		बाबादाई किसान औधळे	1073	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
46		बाबादाई किसान औधळे	2399	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
47		बाबादाई किसान औधळे	2482	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
						SubTotal	150	30900		
48	MH-06-012-113- 001/35759	सुनीता भगवान् गोसावी	2715	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
49		सुनीता भगवान् गोसावी	2820	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
50		सुनीता भगवान् गोसावी	2907	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
51		सुनीता भगवान् गोसावी	2961	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
52		सुनीता भगवान् गोसावी	3013	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
53		सुनीता भगवान् गोसावी	3113	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
54		सुनीता भगवान् गोसावी	3204	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	42	8652		
55	MH-06-012-113- 001/35852	सुरेखा नवनाथ औधळे	2715	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
56		सुरेखा नवनाथ औधळे	2820	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
57		सुरेखा नवनाथ औधळे	2907	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
58		सुरेखा नवनाथ औधळे	2961	09/01/2020	15/01/2020	206	6	1236	17/01/2020	
59		सुरेखा नवनाथ औधळे	3013	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
60		सुरेखा नवनाथ औधळे	3113	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
61		सुरेखा नवनाथ औधळे	3204	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	42	8652		
						Grand Total	360	74160		

MGNREGAGovt. of India
Ministry of Rural Development
Department of Rural DevelopmentThe Mahatma Gandhi National Rural Employment Guarantee Act
(MGNREGA)

Thursday, February 27, 2020

Consolidate Payment Detail

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State : महाराष्ट्र

District : NASHIK

Block : SINNAR

Panchayat : KHAMBALE

Search Work

Work Code* MP मोजे खंबाळे श्रीगणपत अर्जुन आंधळे तृती लागवड करणे गट न 59 (रेशिम विभाग सिन्नर) (11806012113/IF/1234942762)

Work Name : Date From : 25/07/2019 Date To : 27/02/2020

Total Muster rolls (Muster Roll No.): 17(722,
823,879,923,1074,1199,1364,1481,2400,2483,2720,2821,2908,2962,3014,3114,
3205.)

Work Status : चल रहा है

S No.	Job card No.	Applicant Name	Muster Roll No.	Date From	Date To	Wage Per day	Total Attendance	Total Cash Payment(In Rupees)	Data Entry Date	Delay in Data Entry
	Villages : KAMBALE									
1	MH-06-012-113-001/103	श्रीपत दगडू आळाड	2720	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
2		श्रीपत दगडू आळाड	2821	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
3		श्रीपत दगडू आळाड	2908	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
4		श्रीपत दगडू आळाड	2962	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
5		श्रीपत दगडू आळाड	3014	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
6		श्रीपत दगडू आळाड	3114	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
7		श्रीपत दगडू आळाड	3205	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
8		दत्त श्रीपत आळाड	2821	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
9		दत्त श्रीपत आळाड	2908	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
10		दत्त श्रीपत आळाड	2962	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
11		दत्त श्रीपत आळाड	3014	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
12		दत्त श्रीपत आळाड	3114	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
13		दत्त श्रीपत आळाड	3205	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	78	16068		
14	MH-06-012-113-001/35690	ज्ञानेश्वर पंढरीनाथ आंधळे	2720	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
15		ज्ञानेश्वर पंढरीनाथ आंधळे	2821	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
16		ज्ञानेश्वर पंढरीनाथ आंधळे	2908	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
17		ज्ञानेश्वर पंढरीनाथ आंधळे	2962	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
18		ज्ञानेश्वर पंढरीनाथ आंधळे	3014	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
19		ज्ञानेश्वर पंढरीनाथ आंधळे	3114	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
20		ज्ञानेश्वर पंढरीनाथ आंधळे	3205	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
21		शिवाजी पंढरीनाथ आंधळे	2720	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
22		शिवाजी पंढरीनाथ आंधळे	2821	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
23		शिवाजी पंढरीनाथ आंधळे	2908	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
24		शिवाजी पंढरीनाथ आंधळे	2962	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
25		शिवाजी पंढरीनाथ आंधळे	3014	16/01/2020	22/01/2020	205	6	1236	23/01/2020	1
26		शिवाजी पंढरीनाथ आंधळे	3114	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
27		शिवाजी पंढरीनाथ आंधळे	3205	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	84	17304		
28	MH-06-012-113-001/35837	गणपत अर्जुन आंधळे	722	25/07/2019	31/07/2019	205	6	1236	03/08/2019	3
29		गणपत अर्जुन आंधळे	823	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
30		गणपत अर्जुन आंधळे	879	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2

Consolidate Payment Detail

31		गणपत अर्जुन आंधळे	923	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
32		गणपत अर्जुन आंधळे	1074	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
33		गणपत अर्जुन आंधळे	1199	05/09/2019	11/09/2019	206	6	1236	16/09/2019	5
34		गणपत अर्जुन आंधळे	1364	12/09/2019	18/09/2019	206	6	1236	20/09/2019	2
35		गणपत अर्जुन आंधळे	1481	19/09/2019	25/09/2019	206	6	1236	28/09/2019	3
36		गणपत अर्जुन आंधळे	2400	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
37		गणपत अर्जुन आंधळे	2483	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
38		अंजना गणपत आंधळे	722	25/07/2019	31/07/2019	206	6	1236	03/08/2019	3
39		अंजना गणपत आंधळे	823	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
40		अंजना गणपत आंधळे	879	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
41		अंजना गणपत आंधळे	923	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
42		अंजना गणपत आंधळे	1074	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
43		अंजना गणपत आंधळे	1199	05/09/2019	11/09/2019	206	6	1236	16/09/2019	5
44		अंजना गणपत आंधळे	1364	12/09/2019	18/09/2019	206	6	1236	20/09/2019	2
45		अंजना गणपत आंधळे	1481	19/09/2019	25/09/2019	206	6	1236	28/09/2019	3
46		अंजना गणपत आंधळे	2400	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
47		अंजना गणपत आंधळे	2483	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
						SubTotal	116	23896		
48	MH-06-012-113- 001/35838	भागवत खंडू आंधळे	2720	19/12/2019	25/12/2019	206	6	1236	01/01/2020	7
49		भागवत खंडू आंधळे	2821	27/12/2019	01/01/2020	206	6	1236	06/01/2020	5
50		भागवत खंडू आंधळे	2908	02/01/2020	08/01/2020	206	6	1236	14/01/2020	6
51		भागवत खंडू आंधळे	2962	09/01/2020	15/01/2020	206	6	1236	17/01/2020	2
52		भागवत खंडू आंधळे	3014	16/01/2020	22/01/2020	206	6	1236	23/01/2020	1
53		भागवत खंडू आंधळे	3114	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
54		भागवत खंडू आंधळे	3205	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
						SubTotal	42	8652		
55	MH-06-012-113- 001/35843	वेभव गणपत आंधळे	823	01/08/2019	07/08/2019	206	6	1236	09/08/2019	
56		वेभव गणपत आंधळे	879	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
57		वेभव गणपत आंधळे	923	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
58		वेभव गणपत आंधळे	1074	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
59		वेभव गणपत आंधळे	2400	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
60		वेभव गणपत आंधळे	2483	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
						SubTotal	34	7004		
						Grand Total	354	72924		

MGNREGAThe Mahatma Gandhi National Rural Employment Guarantee Act
(MGNREGA)

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Consolidate Payment Detail

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Home

State : महाराष्ट्र

District : NASHIK

Block : SINNAR

Panchayat : KHAMBALE

Search Work

Work Code* : MP मौजे खंबाळे श्री.किसन एकनाथ दराडे तृती लागवड करणे गट न. ६९८/१ (रेशिम विभाग सिन्नर) (1806012113/IF/1234942729)

Work Name : Date From : 25/07/2019 Date To : 27/02/2020

Total Muster rolls (Muster Roll No.): 15(720, 821, 876, 920, 1071, 1196, 1361, 1478, 2397, 2480, 3144, 3203, 3240, 3326, 3403,)

Work Status : चल रहा है



S No.	Job card No.	Applicant Name	Muster Roll No.	Date From	Date To	Wage Per day	Total Attendance	Total Cash Payment(In Rupees)	Data Entry Date	Delay in Data Entry
	Villages : KAMBALE									
1	MH-06-012-113-001/107	अण्णा भाऊपाटील भाबड	3144	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
2		अण्णा भाऊपाटील भाबड	3203	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
3		अण्णा भाऊपाटील भाबड	3240	06/02/2020	12/02/2020	206	6	1236	23/02/2020	11
4		अण्णा भाऊपाटील भाबड	3326	13/02/2020	19/02/2020	206	6	1236	26/02/2020	7
						SubTotal	24	4944		
5	MH-06-012-113-001/3547	सुरेश तुकाराम आंधळे	3144	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
6		सुरेश तुकाराम आंधळे	3203	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
7		सुरेश तुकाराम आंधळे	3240	06/02/2020	12/02/2020	206	6	1236	23/02/2020	11
8		सुरेश तुकाराम आंधळे	3326	13/02/2020	19/02/2020	206	6	1236	26/02/2020	7
9		रंजना सुरेश आंधळे	3144	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
10		रंजना सुरेश आंधळे	3203	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
11		रंजना सुरेश आंधळे	3240	06/02/2020	12/02/2020	206	6	1236	23/02/2020	11
12		रंजना सुरेश आंधळे	3326	13/02/2020	19/02/2020	206	6	1236	26/02/2020	7
						SubTotal	48	9888		
13	MH-06-012-113-001/35830	किसन एकनाथ दराडे	720	25/07/2019	31/07/2019	206	6	1236	03/08/2019	3
14		किसन एकनाथ दराडे	821	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
15		किसन एकनाथ दराडे	876	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
16		किसन एकनाथ दराडे	920	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
17		किसन एकनाथ दराडे	1071	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
18		किसन एकनाथ दराडे	1196	05/09/2019	11/09/2019	206	6	1236	16/09/2019	5
19		किसन एकनाथ दराडे	1361	12/09/2019	18/09/2019	206	6	1236	20/09/2019	2
20		किसन एकनाथ दराडे	1478	19/09/2019	25/09/2019	206	6	1236	28/09/2019	3
21		किसन एकनाथ दराडे	2397	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
22		किसन एकनाथ दराडे	2480	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
23		बेबी किसन दराडे	720	25/07/2019	31/07/2019	206	6	1236	03/08/2019	3
24		बेबी किसन दराडे	821	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2
25		बेबी किसन दराडे	876	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
26		बेबी किसन दराडे	920	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
27		बेबी किसन दराडे	1071	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
28		बेबी किसन दराडे	1196	05/09/2019	11/09/2019	206	6	1236	16/09/2019	5
29		बेबी किसन दराडे	1361	12/09/2019	18/09/2019	206	6	1236	20/09/2019	2
30		बेबी किसन दराडे	1478	19/09/2019	25/09/2019	206	6	1236	28/09/2019	3
31		बेबी किसन दराडे	2397	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
32		बेबी किसन दराडे	2480	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
						SubTotal	116	23896		
33	MH-06-012-113-001/35841	विश्वनाथ एकनाथ दराडे	821	01/08/2019	07/08/2019	206	6	1236	09/08/2019	2

34		विश्वनाथ एकनाथ दराडे	876	08/08/2019	14/08/2019	206	6	1236	16/08/2019	2
35		विश्वनाथ एकनाथ दराडे	920	15/08/2019	21/08/2019	206	6	1236	27/08/2019	6
36		विश्वनाथ एकनाथ दराडे	1071	22/08/2019	28/08/2019	206	4	824	29/08/2019	1
37		विश्वनाथ एकनाथ दराडे	2397	28/11/2019	04/12/2019	206	6	1236	07/12/2019	3
38		विश्वनाथ एकनाथ दराडे	2480	05/12/2019	11/12/2019	206	6	1236	17/12/2019	6
						SubTotal	34	7004		
39	MH-06-012-113-001/35855	अमोल सुरेश आंधळे	3144	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
40		अमोल सुरेश आंधळे	3203	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
41		अमोल सुरेश आंधळे	3240	06/02/2020	12/02/2020	206	6	1236	23/02/2020	11
42		अमोल सुरेश आंधळे	3326	13/02/2020	19/02/2020	206	6	1236	26/02/2020	7
43		बाळू सुरेश आंधळे	3144	23/01/2020	29/01/2020	206	6	1236	30/01/2020	1
44		बाळू सुरेश आंधळे	3203	30/01/2020	05/02/2020	206	6	1236	12/02/2020	7
45		बाळू सुरेश आंधळे	3240	06/02/2020	12/02/2020	206	6	1236	23/02/2020	11
46		बाळू सुरेश आंधळे	3326	13/02/2020	19/02/2020	206	6	1236	26/02/2020	7
						SubTotal	48	9888		
						Grand Total	270	55620		

The Mahatma Gandhi National Rural Employment
Guarantee Act

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State : MAHARASHTRA	District : NASHIK	Block : SINNAR	Panchayat : PATHERA BHURD			
Work Name	(1806012075/IF/1234922573) GS वैयक्तिक शेळीगोठा श्री.संपत ज्ञानदेव चिने, ग्रा.पं. पाथरे बु.					
Nature of Work						
Work Status	On Going					
Scope of Work	Start Status	End Status				
	Existing	Construction of Goat Shelter for Individuals				
Location						
Sanction No. and Sanction Date : 612/2018-19 , 14/12/2018	Whether Included in Five Year Perspective Plan : NO					
Whether Work Approved in Annual Plan : NO	Estimated Cost (In Lakhs) : 0.51856					
Estimated Completion Time (in Months)	6					
Expenditure Incurred (in Rs.)						
	Unskilled	Semi-Skilled	Skilled	Material	Contingency	Total
	7590	0	0	0	0	7590
Employment Generated						
		Pesrondays	Total No. of Persons Given Work			
	Unskilled	30	20			
	Semi-Skilled	0	0			
		0	0			
Distinct Number of Muster Rolls used(Amount)	3262(7590),					
Work start date	11/02/2019					
Photo Uploaded of Work						
Before Start of Work(Work Site)			During Execution of Works			
 Photo Not Available			 Photo Not Available			

Report-5, on visit to District Jail Ahmadnagar in Maharashtra by Dr Vinod Aggarwal Special Rapporteur on 28th February, 2020.

Format of Jail report is enclosed as annexure-1(p), is also enclosed. Additional format of Jail report developed by undersigned is enclosed as annexure-2(p), is also enclosed. Ahmadnagar district prison building is historical building known as "Chandbibi Mangni Mahal" used as district prison from 1940. The exact year or period of construction is not known. (may be 300-350 year old)

Recommendation after the visit, Discussion with Jail Superintendent and other officers of District Jail and inmates are as follows:

- 1. The district jail is quite old and completed 80 years in this building although building is much older. Although building is old and looks strong but, it would be desirable that a certificate be obtained, that it can withstand certain intensity of earthquake or other type of natural or man- made disasters, it could be dangerous to use the building. It is of utmost importance that the seepage and leakage may be completely stopped. As the space is very little one new barrack for prisoners is under construction. But that is not enough and if number of inmates are going to be in range of 170-180 than more barracks must be build.**
2. The jail is meant to house 69 prisoners and at present 173 are there. The capacity is being utilization is 250 % or 2.5 times. There is no female ward. There are only 4 barracks measuring 2257 sq. feet. and the area available for barracks for the inmates, is not good enough for even 50 inmates, but there are 173 prisoners. When asked the details of barracks' size, Jail Superintendent informed the capacity of the district jail is only 51. The actual overcrowding is more than 3.5 times. One ward of about 1200 sq feet is being under construction but that will make space for only 70 inmates and I feel some action is immediately required to reduce the over-crowding of

inmates. Instead of 10-12 there are 28 to 30 inmates in each ward. The situation should be expeditiously corrected.


- 3 Majority (164) of inmates who are under-trial and another 9 are convicts 5 with rigorous and 4 with simple imprisonment. The food is prepared by the under trials. Similarly cleaning is done by under trials only. The rate given to these inmates is low and against the BPRD norms. As work is being taken from under-trials for running the kitchen and conservancy services, as such posts are not created at all. It would be important that the BPRD rates are given to the inmates. If the district jail is going to be used for another 15-20 years than construction of a modern kitchen with equipment is also required.**
- 4 The jail should have a 10 bed hospital, but in actual, no hospital has been established, although 7 beds are available. The doctor posted here, has been suspended and no general duty doctor has visited the jail since March 2019. The Compounder is running the OPD. When information about the visit of under signed, became known to the administration, an order has been issued, dated 26/02/2020 for visit of various specialists once a week, but they forgot to depute a doctor(general duty) for 2 hrs every day to run the OPD, which at present is being run by a para medical.
- 5 The Kitchen definitely requires up-gradation, by provision of automatic door closure, wire mesh in the windows, Fly catcher in the kitchen, is the immediate need. As such Kitchen requires electric kneader and Automatic chapatti maker, as number of convicted inmates are very few and under-trials are made to work in the kitchen which is against the rule.**
- 6 Out of 164 prisoners who are under-trials, there were 72 are there for less than 3 months. There are 22 for 3-6 months duration. 17 UTs are there for 6-12 months. There are 36 under –trials for more than 1 year but less than 2 years. There are 12 under –trials for more than 2 year but less than 3 years. As these 12 UTs are there for more than 2 years, it is required that their cases are reviewed and delay in case be

examined. **But when matter comes of giving guard for sending prisoners for the appearance, the district police has failed miserably. The cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied.** Provision of the escort for presentation in the court may be expedited.

- 7 There is no great shortage of personals. Out of 42 sanctioned posts 39 are filled up. There are 27 posts of Sepoy out of which only 25 are in position. The Post of Jail Superintendent, medical officer, junior pharmacist are filled up, but the doctor is under suspension. The posts of hospital personal, cook etc have not been created. One post of clerk is vacant. But the posts are as per 69 inmates and inmates are more than 2.5 times the capacity. The posts need to be created according to the present number of the inmates for last one year. The posts of part time sociologist, social worker, Psychologist are the need of hour in the jails, which are also need to be created part time.**
- 8 It has come to information of undersigned, that, visitation rights of the prisoners are at great variance from other states. At present the inmates are allowed to meet only immediate blood relatives. According to prisoners restricting to meet only immediate blood relatives and that also after police verification is a draconian measure and unreasonable restriction. It is felt, as permitted in other states, extended family and friends be allowed to meet the inmates. This needs examination and rules should be as far as possible be uniform in the country**
- 9 There is no report of custodial unnatural death in this jail in last three years. There is no report of any escape or throwing of mobiles or other contraband with the help of catapult. But in older cases it has been seen that the magisterial inquiry has not been conducted timely. It is requested that these matters be taken up by the concerned administrative wing of the commission strongly and seen that such cases the magisterial inquiry must be**

filed with the commission positively in 30 days after the unnatural death.

10 The articles like ropes, cutters, knives, metal articles are banned inside. Also metal nets have been fitted to prevent the towels/ cloths could not be tied in the toilet windows.


10/3/20

Dr Vinod Aggarwal
Special Rapporteur

NATIONAL HUMAN RIGHTS COMMISSION, NEW DELHI

INSPECTION FORMAT

1	NAME OF THE PRISON	Ahmadnagar District Prison, Dist. Ahmadnagar, State Maharashtra.		
2	SANCTIONED CAPACITY OF THE PRISONERS	69		
3	PRISONER'S PROFILE			
3.1	Actual Strength of the Prisoners	173 (as on Dt.27.02.2020)		
3.2	The details of the prisoners Excluding undergoing life imprisonment and under death sentence			
		Convict	Undertrial	Total
		9	164	173
	Break-up of Total Strength			
	Male	173 ✓		
	Female	0		
	Total	173		
	Lifers	0		
	Death Sentence	0		
	Rigorous Imprisonment	5		
	Simple Imprisonment	4		
	Detenue	0		
3.3	Daily average strength of the previous month, i.e. Jan 2020			
4	ACCOMODATION			
	Area of the Jail	.75 R		
	Age of the Buildings	350 Years		
	Status of Buildings - to what extent the provisions of Model Prison Manual have been complied with in terms of location away from congested locations, location of various blocks at a prescribed distance from the perimeter wall, separate enclosure for the female ward, etc keeping the principles of safety and security upper most in mind?	Ahmadnagar District Prison building is Historical building recognized as " Chandbibi Mangni Mahal " used as District Prison from 1940. The year of construction is not known (may be 300 - 350 yeats old.) Initially it was out of the vicinity of Ahmadnagar City. But as the population of the Ahmadnagar City is increasing day by day, the prison has come in the core of the city. There has been some constrution inside 100 metres from the perimeter wall.		
	Problem of seepage, leakage, etc	Since the construction of the prison building is very old, some problem of seepage and leakage has been noticed in some extent. But now P.W.D. department completing that seepage and leakage work.		

Lighting and ventilations	Tube Lights, Fans, LED bulbs and LED tube lights have been installed in each and every barrack, cell and prison surroundings. All barracks and cells have adequate windows for ventilations.
Instituional arrangements for repairs and maintenance	The repairs and maintenance of the prison building is done with the help of the Public Works Department of Government of Maharashtra.
Number of Wards/Barracks	Barracks - 4
Number of Special Cells	Cells - 0
Any other Provision	A construction of new barrack for male prisoners is going on.

4.1	ARRANGEMENT OF SEPARATION OF	
	Undertrial	UTPs are separated from Convicts in separate Barrack.
	Young Prisoners	No specific barrack for these prisosners.
	Woman Prisoners	No separate barrack for woman prisoner. So, no Woman Prisoners lodged in this prison
	Mentally Sick Prisoners	Two Mentally Sick Prisoner was transferred to Yerawada Central Prison, Pune, Maharashtra for further treatment as per the Order of the Hon'ble Court.
	Drug Addicts	No Durg Addicts Prisoners lodged in this Prison.
	Suffering from infections diseases like T.B., etc	No T.B. patient lodged in this Prison.

	STAFF	
	Sanctioned Strength (in various categories)	42
	Actual Strength (in various categories)	39
	Adequacy of otherwise of sanctioned and available staff	As per Maharashtra Prison Manual 1979, there should be one sepoy behind every 6 prisoners. With this point of view, the present available staff strength is inadequate.
5	Steps taken to fill up vacancies	The inadequacy of the staff is brought to the notice of senior officers during their visits to the prison. Proposals have also been sent to the Head Quarters.

Term & conditions of service & employment of all categories of personnel keeping the service and morale in view has any objective and dispassionate assessment of the service conditions vis-à-vis operational efficiency been made if so, what are the finding and what corrective measures have been taken	Counseling, Meditation and Stress Management camps are organized in the Prison premises to achieve operational efficiency of all categories of employees keeping service & morale in view. A monthly meeting of staff is also arranged and appreciate them with certificate to encourage them and take cognizance of their problems and complaints.
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HUMAN RESOURCE DEVELOPMENT	
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5.1	Institutional arrangements for training of officers and staff in various categories	The Officers in various categories are from time to time provided training by the institution head quarters within the state and outside for imparting needful education viz; Prison administration. Prisoner reforms. Prison security & Safety measures, human resource development etc. BPRD also arranges training sessions.
	Duration of training for each category	The initial training period for officers is one year and for other staff is of 6 months and later on Revised training sessions are conducted from time to time in various categories.
	Arrangements of the content, quality and impact of training on correctional behaviour inside and on rehabilitation of convicts after release.	Various Work Shops on various topics are organized from time to time by the Head Quarters.
	Need for further strengthening	Timely training sessions should be arranged for the staff. The sessions should include counselling, updating to Modern Technology.

6	RIGHT OF PRISONERS		
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RIGHT TO SPEEDY TRIAL				
	No of UTPs lodged in Prison	Men 173	Women 0	Total 173
6.1	What is the average duration for which they have been lodged in prison?	The average duration varies as this factor is within the scope of decisions of bail and trial by the concerned Courts.		
	What are the contributory factors to delay in disposal of cases of UTPs?	Irregular Court appearances, on compliance of Bail/surety conditions by UTPs and slow speed of trial in courts contribute delay in disposal of cases.		
	Specific suggestions to reduce this duration?	Regular Court appearances, Speedy trials, Leniency in Bail conditions, arrangement of Lokadalats etc can reduce this duration.		

RIGHT TO BE RELEASED ON BAIL			
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6.2	No. of petitions pending in the trial court for disposal	The data regarding pending petitions is not maintained by the prison department. The prisoners do not generally share this with the prison administration.
	No. of cases where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection	The prisoners do not generally share this information with the prison administration.
	No. of cases where the prisoners are unable to arrange sureties.	Not intimated by prisoners
	No. of cases where the bail amount is high	Not intimated by prisoners
	What are specific suggestions to improve the situation and register expeditious disposal of pending bail applications	(i) The concerned courts need to show leniency in grounds for granting Bail so as to enable UTPs to comply the bail conditions. (ii) The NGOs / Legal aid organizations visiting our institution have taken steps in this regard by forwarding necessary applications for the Bail & Personal Release Bonds of UTPs which have enabled them to seek bail and/or expeditious trial as the case may be.

RIGHT OF CONVICTS TO APPEAL		
6.3	No. of cases where appeal petitions are pending in the High Court	Not intimated by prisoners
	No. of years for which these petitions are pending	Not intimated by prisoners
	Contributory factors	Not intimated by prisoners
	Specific suggestions for expeditious disposal	The petitions should be run on fast track modes. The prisoners should be produced through Video Conferencing for hearings so that they can argue personally.

6.4 RIGHT OF CONVICTS FOR PREMATURE RELEASE/PAROLE/REMISSION		
	What is the composition of the State Sentence Review Board	-
	No of cases pending for review	-
	Duration for which they are pending & reasons for pendency	-
	Specific suggestions to expedite disposal	-
	Procedure followed as per guidelines of NHRC and section 433 CrPC	-

Whether meeting S S R Board is being held, mention dates

-

6.5

RIGHT TO FOOD

Scales of diet for various categories of prisoners

Rice	a) Under-trial Prisoner : 150 gms b) Convicted Prisoner : 200 gms
Wheat	a) Under-trial Prisoner : 300 gms b) Convicted Prisoner : 350 gms
Pulses and Dals	120 gms (Monday to Saturday) (Moong, Chanadal, Masur, Turdal, Matki,) 30 gms Besan for Sunday
Vegetables	200 gms.
Milk	100 ml.
Onions	50 gms.
Tomato	100 gms.
Sweet Oil	20 gms.
Salt	10 gms.
Banana	1 no. (100 gms)
Green Masala	5 gms.
Dry Masala	10 gms
Tea	
Sugar	20 • ms.
Tea	5
Milk	50 ms.
Breakfast Scale (Shira) Sunday & Thursday	
Rava	60 gms.
Sugar	40 gms.
VeTGhee	20 gms.
Breakfast Scale (Upma & Poha)	
Pohe	60 gms.(Tuesday and Friday)
Rava	60 gms. (Monday, Wednesday,
Onion	10 gms.
Sweet Oil	05 gms.
Rai	0.50 gms.
Green Masala	3 gms.
Turmeric	0.50 gms.
Salt	2 gms.
Wheat	400 kg
Rice	350 kg
Masur	40 kg
Matki	20 kg
Turdal	20 kg
Moong	40 kg
Chanadal	60 kg
Sweet Oil	120 kg
Salt	100 kg
Red Chilly	120 kg
Dry Masala	10 kg
Lasun	1 kg
Rai	27kg
Onion	70 kg

Storage of articles (as on date 27/02/2020)

		<table border="1"> <tbody> <tr><td>Veg. Ghee</td><td>20 kg</td></tr> <tr><td>Sugar</td><td>105 kg</td></tr> <tr><td>Tea Powder</td><td>35 kg</td></tr> <tr><td>Vegetable</td><td>-</td></tr> <tr><td>Tomato</td><td>50 kg</td></tr> <tr><td>Poha</td><td>20 kg</td></tr> <tr><td>Turmeric</td><td>30 kg</td></tr> <tr><td>Coconut Oil</td><td>30 kg</td></tr> <tr><td>Rava</td><td>50 kg</td></tr> <tr><td>Dhane</td><td>24 kg</td></tr> <tr><td>Methi</td><td>17 kg</td></tr> <tr><td>Jira</td><td>8 kg</td></tr> <tr><td>Hing</td><td>2 kg</td></tr> </tbody> </table>	Veg. Ghee	20 kg	Sugar	105 kg	Tea Powder	35 kg	Vegetable	-	Tomato	50 kg	Poha	20 kg	Turmeric	30 kg	Coconut Oil	30 kg	Rava	50 kg	Dhane	24 kg	Methi	17 kg	Jira	8 kg	Hing	2 kg																				
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	Arrangements of cooking and distribution of food	<p>The food is cooked and prepared in the Kitchen Room. Thereafter, the food is served in every barracks as follows: Breakfast, Milk, Banana & Tea at morning 7.00 am to 7.30 am, Lunch at 9.45 am to 10.30 am, Evening Tea at 3.30 pm, Dinner at 5.00 pm to 5.30 pm. The UTPs stand in queue and the food item is served to them in their plates.</p> <p><u>Dinner provide them in HotPot. So, they can take that hot dinner at night 8.00 pm after Prison close.</u></p>																																														
	Mean and mode of preparation of food	<p>Four Big ^{Aluminium} Stainless earthen pots (Handa), 3 Medium and 3 small earthen pots, Rice Tray, Kadai, Atta Machine, Chapati Rack, Hot pot for chapati, etc.</p>																																														
	Menu of food provided to the inmates	<table border="1"> <tbody> <tr><td colspan="3" style="text-align: center;">Breakfast</td></tr> <tr><td colspan="3" style="text-align: center;">Tea - 60 ml Daily</td></tr> <tr><td colspan="3" style="text-align: center;">Milk - 100 ml. Daily</td></tr> <tr><td colspan="3" style="text-align: center;">Shira - 165 gms. (Sunday & Thursday)</td></tr> <tr><td colspan="3" style="text-align: center;">Rava - 180 gms. (Monday, Wednesday, Saturday)</td></tr> <tr><td colspan="3" style="text-align: center;">Banana - 1 No (100 gms.)</td></tr> <tr><td colspan="3" style="text-align: center;">Lunch</td></tr> <tr><td rowspan="2" style="text-align: center;">Rice</td><td style="text-align: center;">Undertrials</td><td style="text-align: center;">200 gms</td></tr> <tr><td style="text-align: center;">Convicts</td><td style="text-align: center;">250 gms</td></tr> <tr><td rowspan="2" style="text-align: center;">Wheat Chapati</td><td style="text-align: center;">Undertrials</td><td style="text-align: center;">3 Nos (60-65 gms)</td></tr> <tr><td style="text-align: center;">Convicts</td><td style="text-align: center;">4 Nos (70-75 gms)</td></tr> <tr><td style="text-align: center;">Pulses and Dals</td><td colspan="2" style="text-align: center;">280 gms</td></tr> <tr><td colspan="3" style="text-align: center;">(Besan, Masur, Moong, Matki, Chawali, Chanadal, Turdal, Masur)</td></tr> <tr><td colspan="3" style="text-align: center;">Vegetables - 180 gms Daily</td></tr> <tr><td colspan="3" style="text-align: center;">(Tomato, Dodka, Onion, Potato, Dhal, Dangan Bhopla, Kobi, Flower, Palak, Bhendi, Simla Mirch, Kardai, Methi. etc.)</td></tr> <tr><td colspan="3" style="text-align: center;">Dinner - as above</td></tr> </tbody> </table>	Breakfast			Tea - 60 ml Daily			Milk - 100 ml. Daily			Shira - 165 gms. (Sunday & Thursday)			Rava - 180 gms. (Monday, Wednesday, Saturday)			Banana - 1 No (100 gms.)			Lunch			Rice	Undertrials	200 gms	Convicts	250 gms	Wheat Chapati	Undertrials	3 Nos (60-65 gms)	Convicts	4 Nos (70-75 gms)	Pulses and Dals	280 gms		(Besan, Masur, Moong, Matki, Chawali, Chanadal, Turdal, Masur)			Vegetables - 180 gms Daily			(Tomato, Dodka, Onion, Potato, Dhal, Dangan Bhopla, Kobi, Flower, Palak, Bhendi, Simla Mirch, Kardai, Methi. etc.)			Dinner - as above		
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	Procurement of eatables, etc	We procure the eatables etc. from the approved food suppliers.																																														
	Does the kitchen have the following	Yes																																														

	(i) A modern chimney regardless of the type of fuel used	Modern LPG Gas System
	General cleaning around source of water	Yes, the area around the source of water is kept safe and clean. The water tanks are cleaned time to time. <u>RO</u> system and Water Cooler is installed in Prison.

6.7	RIGHT TO SANITATION
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	Does every barrack used for sleeping have sufficient number of WCs, urinals and washing places at the ratio of 1 unit for every 10 prisoners?	Yes. Every barrack has bathroom, Toilet for night use. For day use there are 16 Toilets in the prison. Total Toilets are 23.
	Are the latrines of sanitary type with arrangements for flushing?	No
	Is it ensured that the toilets are places on the in impermeable basis, higher than the surrounding ground and are so built that the Sun's rays can easily enter the latrines and that rainwater is kept out?	Yes
	Is it ensured that the latrined are so designed that all exreta and wath materials get into receptacles without foiling the sites?	Yes
	Have the inside walls of the latrine been fitted with glazed ceramic tiles upto a hight on one metre from the floor level as far as possible.	No

6.8	RIGHT TO PERSONAL HYGINE
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	Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangement to ensure privacy?	Covered cubicles are not available. But bathing platforms are availble.
	Is it ensured that every prisoners takes bath as frequently as necessary for better personal hygiene according to climatic conditions?	Yes
	Is it ensured that every prisoners washes his clothing at least once a week? If so, have you ensured that use of necessary washing materials (soap, washing powder, detergent, etc) has been authorized for both male & female prisoners?	Yes. Washing material like washing soda, soap are provided to the prisoners.
	Is there a mechanized laundry to wash items of clothing and bedding at the time of return of these items to the clothing store?	Yes

Is there facilities for washing.of.clothes?	Yes. In every yard there are washing platforms. Washing material like washing soda, soaps are provided to the prisoners.
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6.9	RIGHT TO CLOTHING	
	The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.	
	Is it ensured that these provisions are being complied with?	Yes
	Item of Clothing and Bedding provided to inmates	A pillow with cover, dari, chadar, blanket, towel, trouser, pyjama shirt, gandhi cap.

6.10	RIGHT TO HEALTH AND MEDICAL CARE	
	The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.	Yes
	Is Hospital Accommodation is available on the scale of 5% of the daily average of the inmate population?	Yes
	Are the floors and walls of the hospital of impermeable material?	Yes
	is there arrangement for uninterrupted supply of potable water and electricity?	Yes.
	Is there a hospital Kitchen with arrangement for upkeep and maintenance?	No
	Is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (including milk) according to approved scales?	Prison Hospital is on OPD basis only. <i>Compounder is running the O.P.D.</i>
	Are sample being sent to approved laboratories for test?	Yes, in Civil Hospital, Ahmadnagar.
	If so, at what intervals & with what findings?	A laboratory is available in the Civil Hospital, Ahmadnagar where ECG, CBC, KFT, LFT, BSL, PS for MP, Widal test and HIV testing is done, Sputum and other types of tests i.e. MRI refers to SGS, Pune.
	What preventive and corrective measures been taken to ensure that water is free from impurities & is potable?	The main water tank is washed every month. The sub water tanks in the prison are also regularly washed. Water purifiers and Water Cooler are installed in Prison. Samples of water are sent to District Health Laboratory, Ahmadnagar for ensuring purity and potability of water.

7	DETAILS OF PATIENTS AT THE PRISON HOSPITAL & FACILITES BEING			
	No of Doctors	Male	Women	Total
	Sanctioned post	1	0	1
	No of para-medical personnel	2	0	2

— No General duty physician (MBBS) since March 2019. No fasting since then.
Phycetamits & skin specimen on average weekly in 15 days.
Medical specialist came only twice -

- After inspection for visit from NARC an order has been issued on 26/4/2020 for visit of the psychiatrist, general physician, ENT, dentist, skin, surgeon.

Daily average of O.P.D.	40-60 patients
No of beds	7 beds available.
Avaibility of Medicines (Adequate/Inadequate)	Adequate
Visits by specialists	Yes. On every Thursday from week Dermatologists, Psychiatrist, Dentist, ENT Physician, Surgeon are availabe from the date 26.2.2020 from Civil Hospital, Ahmadnagar. Verious Medical Camps are also arranged by NGOs.
Isolation / segregation of patients suffering from infectious diseases	Due to unavalibility of isolation/segrigation wards in this Prison. If such a condition occurs will transfer the prisoner to Yerawada Central Prison, Pune or Nashik Central Prison, Nashik.
No of prisoners suffering from T.B.	0
No of prisoners suffering from HIV/AIDS	0
Arrangements for detection and prevention of HIV/AIDS	ICTC Centre and Team is available from Civil Hospital, Ahmadnagar.
Are instructions about medical examination of every prisoner on admission being followed?	Yes
Ambulance service	Yes, an ambulance is available.
No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their treatments	Patient sufferring from HTN - 13 patient
	Patient suffering from under Psychatric Treatment - 03
	Asthma - 01
	Patient suffering from DM -06
	As per the prescriptions by the specialists, the patients are provided medicines.
Drug de-addiction and counselling services	An NGO named Samata Foundation Mumbai arranges camps for counselling and drug de-addiction. A Psychiatrist from Civil Hospital Ahmednagar and Ghati Hospital, Aurangabad also visits the prison.
8	MENTAL ILLNESS
How Many mentally ill persons have been detained in the jail and for what duration?	Nil
How many times the IG of Prisons has visited them U/S 39 (1) of Mental Health Act 87?	In June 2019

	How Many times these persons have been visited by Psychiatrist or where a Psychiatrist is not available by a medical officer empowered by the State Government u/s 39 (4) of Mental Health Act, 1987?	A psychiatrist from Civil Hospital, Ahmadnagar visits the prison to treat the mentally ill prisoners. But from last 6 months no one came for visit.
9	CHILDREN STAYING WITH MOTHERS (CONVICTS):	
	What checks & safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 age group while allowing them to stay with their mothers (convict) in terms of the directions of the Supreme Court in R. D. Upadhyay vrs State of Andhra Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2000 decided on 1/11/2000	Nil
10	INSTITUTIONAL TREAT	
	Classification	The prisoners are classified into Undertrials and Convicts. The undertrials and convicts are lodged in separate ward and barracks.
	Institutional routine	The ordinary daily routine of prisoners, except on Sundays and Prison holidays is as follows.
		06.00 hrs. - 06.15 hrs. Opening of Prisoners Housing Units and counting of prisoners.
		06.15 hrs. - 06.45 hrs. Morning Ablutions and Bath
		06.45 hrs. - 07.15 hrs. Exercises. Yoga. Prayers. Organised games etc.
		07.15 hrs. - 07.45 hrs. Breakfast and Tea.
		07.15 hrs. - 08.00 hrs. Work allotments.
		08.00 hrs. - 12.00 hrs. Checking & Requist Round, Court Production, Hospital.
		1 0.00 hrs. - 11.00 hrs. Mid-day meal
		12.00 hrs. - 15.00 hrs. Lock up for security purpose.
		15.00 hrs - 15.15 hrs Afternoon Tea.
		16.00 hrs. - 16.45 hrs. Games
		16.45 hrs. - 17.30 hrs. Evening meal
		17.30 hrs. - 18.00 hrs. Counting of prisoners and the locking of prisoners
	18.00 hrs. - 22.00 hrs. Reading, TV, etc.	

Education	All the prisoners detained in the prison, who want to continue with their incomplete studies, are inspired to take interest to proceed with their interrupted education. The Open Universities, i.e. YCMOU and IGNOU, have started their study centres in various prison and volunteer prisoners get their higher education completed through this facility.
Vocational training and work	No factory. ✓
Spiritual development	Arranged Kirtan, Eid Namaz, Cristmas Program, Ganpati Utsav, Navratri Utsav, Mahashivratri, Bhajan etc. with the help of NGOs.
Organized recreation	During days of national importance. Cultural programmes are organized and it enables Prisoners to take part in activities like singing and games like chess board, carom board etc are also organized by our institution & NGOs.
Rehabilitation assistance	Nil
Canteen Facilities	The Prisoners provided canteen facilities by availing purchase to the limit of Rs.4500/- per month of various daily need articles from canteen once in a fortnight as per the list prescribed from, Canteen dept. which are deducted from their respective PPC Account.
Any NGO involved in Expense of food	No
Any NGO involved in Expense of Health Care	Samata Foundation, Mumbai arranges Medical Camps, Eye Camps and offers free medicines to prisoners. Medical Camps are also organized with the help of other NGOs and Civil Hospital.

11 DAILY WAGES PRESCRIBED BOTH TIME RATE AND PIECE RATE FOR

Trainees	Rs 44/day for 6 hours
Semi skilled workers	Rs 55/day for 6 hours
Skilled workers	Rs 61/day for 6 hours
Mean and mode of payment of wages	The wages are deposited in their PPC account per month.

12 CONDITONS OF UNDERTRIALS :

Dention period	Men	Women	Total
Upto 3 months	72	0	72
3-6 Months	22	0	22
6-12 Months	17	0	17
1-2 Years	36	0	36
2-3 Years	12	0	12

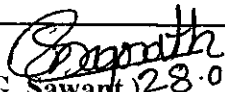
3-5 Years	4	0	4
Above 5 Years	1	0	1
Total	164	0	164
Are under trials kept separate from Convicted prisoners?	Yes		
No. of under trials granted bail but unable to seek release because of failure to arrange sureties	Data is not maintained by Prison Administration.		
Is there any problem of providing escorts to undertrials for courts appearance?	Yes. In this district many times Law and Security incidents occur. Ahmadnagar is biggest district in state. So, all taluka places and Courts are situated at long distance.		
Holding of LokAdalts in Jail premises	No. Lokadalat is not held in this prison.		

13	CUSTODIAL DEATH:		
	ANNUAL STATEMENT OF DEATHS FOR LAST 3 YEARS		
	Year	Total No Deaths	Natural
	2017	0	0
	2018	2	0
	2019	0	0
Annual statement of escape from the Prisons/escorts for the last 3 years.	Nil		
Have these deaths been investigation? If so what are the findings & general observations?	Yes.		
What checks & safeguards have been adopted to prevent suicides of prisoners?	The articles like ropes, cutters, knives, metal article, stones etc are banned inside the Prison. Fans and other electrical appliances are put out of reach to prevent suicidal attempts. Also Metal nets have been fitted to prevent the towel/cloths to be tie in the toilets window.		

14	WOMEN PRISONERS :		
	Sanctioned capacity	6	
	Actual Strength	0	
	Detail of staff	8	
	No. of children with women Prisoners and their age-group	0	
	Are women prisoners kept in separate accommodation?	No	
	Facilities for special care, education and recreation of young children staying with women prisoners.	Nil	
		Nil	
		Nil	

	General comments on health facilities for women prisoners and children staying with them will special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children.	Nil
	Facilities of vocational training for women prisoners.	Nil
	No. of women prisoners suffering from T.B. and psychiatric problems	NIL
15	BASIC AMENITIES	
	Letters (receiving, dispatching and distribution system)	The outgoing letters of the prisoners are sensed and signed by the Jailor in charge of the Circle and the same are dispatched through the local post office. The incoming letters are also sensed by the Jailor in charge of the Circle and circulated to the respective prisoners.
	Feedback by the senior officers and records maintained in this regard, if any	Inspection visits are paid by Inspector General of Prisons and Deputy Inspector General of Prisons. The Sessions Judges, CJM, Collector, SHRC & NHRC visit the prison. The report of visit is written in the Register No 14 by the concerned officers.
	Whether prisoners rights has been displayed in the prison	Prisoners rights have been displayed on the walls of the kitchen.
16	INTERVIEWS OF THE PRISONERS	
16.1	INTERVIEWS OF THE PRISONERS BY JAIL/DISTRICT OFFICIALS	
	Mean and mode of Interview	The senior officers of the Prison Authorities directly interact with the prisoners during their visits to the Prison. The Collector, Dy. Collector, Commissioner of Police, Superintendent of Police, District and other Judges also speak to the prisoners to know their grievances.
	Details of readdressal of complaints, if any	The complaints boxes of DIGP, District Court, Superintendent are kept in circle. The boxes are opened during the visits of respective authorities and the complaints are taken cognizance of.
16.2	SYSTEM OF INTERVIEWS WITH FAMILY MEMBERS AND LAWYERS	

	What is the procedure which is in vogue for grant of such interviews?	The undertrials and the convicts are allowed to take interview of their blood relatives like father, mother, brother, sister, wife, daughter, son, etc. To take interview of a friend, the friend has to submit Police Verification Certificate. The relatives have to register their names in the Registration Room outside the prison. After verification of the relatives, the prisoners are called in the Interview room. The frequency of interview for Undertrials is once in a week for 20 minutes and for convicts once in a fortnight for 20 minutes.
	How many such requests on an average are being received?	2 or 3 in a week
	How many requests have been turned down and reasons thereof?	The interview requests are turned down only in case of the relatives failing to produce the proof of their relationship with the prisoners.
17	NO. OF VISITS / INSPECTIONS DURING THE LAST ONE YEAR BY - 2019	
	Judicial Authorities	12
	Non-Judicial Authorities	2
	NHRC Team visited	0
18	INVOLVEMENT OF NGOs AND SOCIAL ACTIVISTS IN PRISON ACTIVITIES	
18.1	FUNCTIONING OF BOARD OF VISITORS	
	When was the Board of Visitors last constituted?	The official members of the Board of Visitors remain the same as prescribed by the Maharashtra Prison Manual 1979.
	What is the frequency of visits of Jail by the BOV?	The meeting of BoV is held once in three months. The members of the BoV visit the Prison as per scheduled by the Collector who is the ex-officio Chairman of the BoV.
	Are the observations recorded by the BOV soon after visit?	The suggestions and the decisions of the BoV are implemented. The compliance report is sent to the Collector and ADGP & DIG of Prisons.
19	GENERAL REMARKS	
	On the functioning of the prison administration, problems and grievances and suggestions for improvement	The major problem of the prisons administration is scarcity of the Staff. Availability of funding for various developmental works is also a problem. The scarcity of Police Escort is also a major problem.
	Other difficulties regarding prison security	1) Lack of manpower and resources 2) Time to time change in provisions as per requirement 3) Lack of training sessions and refresher courses. 4) Managing excessive work load


 (N. G. Sawant) 28.02.2020
 Superintendent

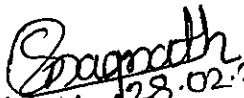
Ahmadnagar District Prison

Format for additional information from the Jail Authorities

There is a general format of NHRC in which information is gathered from jail authorities but lately NHRC is asking detailed information about 3-4 issues for which general format is not enough. So why these issues in the questionnaire below :

1. Posts Created, Required as per BPRD norms and Posted.

SN	Name of Post	No Posts			Required as per		Remarks
		Created	Posted	% filled	BPRD	% filled	
3	Superintendent, District Prison Class 2	1	1	100			
4	Medical Officer Class 2	1	1	100			Suspended
7	Jailor Group 1	1	1	100			
8	Jailor Group 2	2	2	100			
9	Subheddar	2	2	100			
10	Havildar	3	3	100			
11	Sepoy	27	25	93			
13	Senior Clerk	1	1	100			
14	Clerk	2	1	50			
16	Compounder	2	2	100			
	Total	42	39	93			


 Superintendent 28.02.2020
 Ahmednagar District Prison, Class-II
 Ahmednagar

AHMADNAGAR DISTRICT PRISON

Barrack No.	Area in Meter	Capacity	Present Strength	
1	4.50WX15.05L - 6.50WX9.00L (This barrack is in "L" shape)	21	76	0.5 m ² person
3	4.82W X 7.5L X 3.35H	9	23	
4	6.97W X 7.5L X 3.35H	12	35	
5	4.82W X 7.5L X 3.35H	9	35	
			169	

3. The details of Custodial deaths in last 3 Calendar years, each case separately.

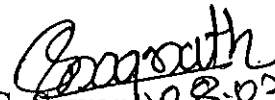
SN	Year	Name of Deceased	Natural / Un - natural	Date of Death	Date of Magistrial Enquiry	Date of Filing Medical Report	Date of Sending report to NHRC	Date of Closure by NHRC
1	2018	Somnath Asaram Thombe	Natural	04/10/18	Not Received	15/11/18	15/11/18	Pending
2	2018	Balu/Shashikant Ajinath Sasane	Natural	15/10/18	Not Received	09/11/18	09/11/18	07/03/19

Somnath
28.02.2020

(N. G. Sawant)
Superintendent
Ahmednagar District Prison,

3. The details of Custodial deaths in 2012 to 2016 each case separately.

SN	Year	Name of Deceased	Natural / Un - natural	Date of Death	Date of Magistrial Enquiry	Date of Filing Medical Report	Date of Sending report to NHRC	Date of Closure by NHRC
1	2012	Sangita Bandu Shinde	Natural	03/02/12	Not Received	02/04/12	02/04/12	Pending
2	2014	Tulashiram Kondiba Balve	Natural	22/04/14	11/10/14	12/05/14	12/05/14	31/10/16
3	2014	Laxmibai Maruti Bhutkar	Natural	01/07/14	12/11/14	24/07/14	24/07/14	20/10/17
4	2014	Baban Damodar Salve	Un Natural	11/11/14	09/02/15	05/12/14	05/12/14	29/11/17
5	2016	Fairoj Ahmed Khan	Natural	15/05/16	Not Received	20/07/16	20/07/16	22/09/16
6	2016	Kaijya Pivjya Pawar	Natural	01/06/16	Not Received	26/09/16	26/09/16	Pending
7	2016	Maruti Yogiraj Gite	Natural	06/08/16	Not Received	08/11/16	08/11/16	Pending


 (N. G. Sawant) 28.02.2020
 Superintendent
 Ahmednagar District Prison,
 Class-2